

कार्यालय जिलाधिकारी, सहारनपुर

सन्दर्भ सं०- 19/0-A No-268/2021/2023

दिनांक- 07/04/2023

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

**Sub.- JOINT COMMITTEE REPORT IN COMPLIANCE OF THE
HON'BLE NGT ORDER IN O.A. NO.268/2021 IN THE MATTER
OF JAHANGIR V/s STATE OF HARYANA.**

Sir,

With respect to the subject mentioned above, Kindly find enclosed herewith the Joint Committee report in compliance of the order issued on dated 25.01.2023 by Hon'ble National Green Tribunal in the matter of O.A. No. 268/2021 Jahangir V/S State of Haryana.

Encl. : As above.

Yours faithfully,


(Akhilesh Singh)
District Magistrate

Ref. No. and Date – As above.

Copy to :- Joint Secretatry, Ministry of Jal Shakti, New Delhi.

/
District Magistrate

JOINT COMMITTEE REPORT IN COMPLIANCE OF THE HON'BLE NGT ORDER IN O.A. NO.268/2021 IN THE MATTER OF JAHANGIR V/s STATE OF HARYANA

1. Hon'ble NGT vide its order dated 25.01.2023 in the matter of O.A. No.268/2021 **Jahangir V/s State Of Haryana**, constituted an independent ten members joint committee to be headed by an Officer of the rank of Joint Secretary, nominated by Secretary, Ministry of Jal Shakti, GoI, with four nominees each of Haryana and UP Governments - representing Irrigation Departments, Revenue Departments nominated by the District Magistrates Saharanpur and Yamuna Nagar, Member Secretaries of HSPCB and UPPCB and SEIAAs of two States and one nominee of IIT, Roorkee.
2. The relevant para of Hon'ble NGT order pertaining to the mandate of the committee is reproduced here under:-

“.....16. There is nothing to show that the above procedure has been followed though there is report of Haryana State that illegal mining on the border is taking place which could not be ascertained due to flow in the river. Thus, the Tribunal has to go into the matter further. To ascertain factual position, we constitute a ten member joint Committee to be headed by an Officer of the rank of Joint Secretary, nominated by Secretary, Ministry of Jal Shakti, GoI, with four nominees each of Haryana and UP Governments - representing Irrigation Departments, Revenue Departments nominated by the District Magistrates Saharanpur and Yamuna Nagar, Member Secretaries of HSPCB and UPPCB and SEIAAs of two States and one nominee of IIT, Roorkee. District Magistrates Saharanpur and Yamuna Nagar will also join the Committee. The nodal agency jointly will be District Magistrates of Saharanpur and Yamuna Nagar and HSPCB and UPPCB respectively. The Committee may meet within two weeks of receipt of this order and undertake visit to the site, get the area demarcated to ascertain the area where mining is allowed and where it is actually taking place and give a report within one month. Demarcation may specify the inter-state Borders. The Committee may also give its opinion whether and to what extent mining in the area is desirable without damage to the environment and if so, subject to what conditions. In this connection, the Committee may also consider Section 32 of the Water (Prevention and Control of Pollution) Act, 1974 and the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016. It may also be examined whether drone mapping and CCTV cameras can be helpful tools for monitoring and whether there should be State level Surveillance/monitoring team in view of difficulties faced by local level teams in such matters. The Committee will be at liberty to

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take assistance from any other Expert/Institution/Department/individual and interact with stakeholders in the area. It will be free to conduct proceedings online or offline except for site visit. Report of the committee may be useful for dealing with issue of illegal mining on inter-state borders of rivers. The report may be furnished by 28.02.2023. Any expenses for proceedings of the Committee will be borne by District Magistrates equally, subject to further orders. If security is sought, the SSP, Saharanpur, may provide. ”

3. In order to have a background of the issues involved and to decide upon the line of action vis-à-vis the orders of Hon'ble Tribunal, a preparatory meeting was held on 2nd March, 2023 through video conferencing under the chairmanship of Shri Anand Mohan, Joint Secretary, Ministry of Jal Shakti, New Delhi. The minutes of meeting is annexed as **(Annexure-A-1)**.
4. Thereafter, the Joint Committee made a site visit on 10th March, 2023. The authorities present during the inspection are as below –
 1. Shri Anand Mohan, Joint Secretary (NRCD).
 2. Shri Akhilesh Singh, District Magistrate, Saharanpur.
 3. Shri Pradeep Kumar, M.S., HSPCB & SEIAA.
 4. Shri Ayush Sinha, ADC, Yamuna Nagar, Haryana.
 5. Shri Rajneesh Kumar Mishra, ADM(F/R), Saharanpur.
 6. Dr. Naveen Kumar Das, Joint Director, Mining Department, Saharanpur.
 7. Dr. B.B. Awasthi, Member, (SEAC-1), SEIAA, U.P.
 8. Shri Om Prakash Verma, S.E. Irrigation works, Saharanpur Circle.
 9. Prof. N.K. Goel, Hydrologist, IIT Roorkee.
 10. Shri Rajesh Sangwan, Asst. Mining Engineer, Yamuna Nagar, Haryana.
 11. Dr. D.C. Pandey, Regional Officer, UPPCB, Saharanpur.
 12. Shri Nitin Mehta, Regional Officer, HSPCB, Yamuna Nagar.
 13. Shri Jaspal Singh, SDM, Bilaspur, Yamuna Nagar.
 14. Shri Deepak Kumar, SDM, Behat, Saharanpur.
 15. Shri Vinod Kumar, Exen, Irrigation.
 16. Shri Sandeep Kumar, Exen, Irrigation, Haryana.
 17. Shri Naresh Kumar, AEE, HSPCB, Yamuna Nagar.

The attendance sheet is annexed as **Annexure A-2**.

Different observations/findings of the Joint Committee vis-à-vis the terms of references specified by Hon'ble NGT in their order dated 25.01.2023, along with the supporting documents, are explained in following paras.

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5. **Demarcation of the area to ascertain where the mining is allowed and where it is actually taking place. Demarcation may specify the inter-state borders.**

5.1. The revenue authorities of both the states jointly inspected the site and demarcated the interstate boundary at Village Belgarh, (Haryana) and Village Bartha Korsi, (Uttar Pradesh) as well as mining lease area of M/s Star Mines, Gata No.1, Yamuna River, Village Bartha Korsi, Tehsil Behat, District Saharanpur. The report is annexed as **(Annexure A-3)**.

The map showing interstate boundary and leasing mining area is annexed as **(Annexure A-4)**.

5.2. The Lease Demarcated on the Revenue Department Cadastral Map of Tehsil Behat, Saharanpur with Geo-coordinates & Lease Demarcation Report (*Seemankan Aakhya of Bartha Korsi - M/s Star Mines*) is annexed as **(Annexure A-5)**.

5.3 During inspection, the Joint Committee observed no mining in Khasra No. 19/20 and 20/13 of village Belgarh, District Yamuna Nagar (Haryana). Also, no legal mine/lease/contract was found in operation in village Belgarh (Haryana).

5.4 The Joint Committee visited the mining area of M/s Star Mines, Gata No.1, village Bartha Korsi, Tehsil Behat, District Saharanpur (UP), and found boundary pillars around the lease area intact. More observations are as under:-

- (i) The mining by the project proponent was found within the mining lease area of M/s Star Mines, Gata No. 1, Yamuna River, Village Bartha Korsi, Tehsil Behat, District Saharanpur (UP).
- (ii) Letter of Intent (LoI) was issued by the District administration to the project proponent M/s Star Mines, Gata No.1, Yamuna River, Village Bartha Korsi, Tehsil Behat, District Saharanpur on 30th Dec. 2019, The LoI was issued for 36 hectare of mine lease area and for a period of 5 years **(Annexure A-6)**
- (iii) The unit has been granted Environmental Clearance by State Environment Impact Assessment Authority (SEIAA), U.P. on 26th March 2021 **(Annexure A-7)**.
- (iv) Lease deed has been executed on 1st April 2021 for a period of 5 years.
- (v) Mining permitted up to depth of 3 meters with an annual production of 756000 cubic metres.
- (vi) Consent to Operate (CTO) under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution)

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Act, 1974 issued by U.P. Pollution Control Board is valid for the period from 18.12.2021 to 31.12.2025 (Annexure A-8).

- (vii) NOC for ground water abstraction has been issued by Ground Water Department, Uttar Pradesh and is valid from 21.07.2022 to 20.07.2027 (Annexure A-9).
- (viii) U.P. Pollution Control Board has issued directions under section 31A, Air (Pollution Prevention and Control) Act, 1981 as amended vide its letter number H83588/C-3/Vayu/590/2022, Dated 01.11.2022 and imposed Environmental Compensation of Rs.22,10,01,716 (Twenty Two Crore, Ten lakhs, One Thousand and Seven hundred, Sixteen only) vide its letter number H84132/C-3/Jal/556/2022, Dated 14.11.2022 (Annexure A-10).
- (ix) Quarterly returns of NGT compliances are at (Annexure A-11).
- (x) The project proponent has submitted six monthly compliance reports to Department of Environment, U.P. Lucknow and the Regional Office, Ministry of Environment, Forest and Climate Change, Lucknow (Annexure A-12).

5.5 As per report of Irrigation Department, Saharanpur the area mentioned in O.A. 268/2021 Jahangir V/s State of Haryana was physically inspected on site and Google Earth images of 11/2020, 11/2021, 02/2022 years were studied and compared. After considering both the facts, on-site examination and Google earth image comparison, no diversion of river course of Yamuna River was found at the said location (Annexure A-13).

5.6 In summary, on the day of the visit, the mining lease area was demarcated and the poles to define the corners of the lease area were intact. No mining in the near vicinity of the lease area was visible. The poles, defining the interstate boundary in the area where the illegal mining has been reported, were also intact. In khasra no. 19/20 and 20/13 of village Belgarh, District Yamuna Nagar (Haryana), where the illegal mining has been reported, no illegal mining was seen. Also there were no signs of mining during recent times as the soil and vegetation was compact and deep rooted.

6. *Whether and to what extent mining in the area is desirable without damage to the environment and if so, subject to what conditions. In this connection, the Committee may also consider Section 32 of the Water (Prevention and Control of Pollution) Act, 1974 and the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016.*

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6.1 The Environment Impact Assessment Notification, 2006 under the Environment (Protection) Act, 1986 mandates the requirement of prior environmental clearance (EC) to different developmental projects/activities listed in the Schedule appended thereto, from the concerned regulatory authorities depending upon their categorisation. These include mining of minor minerals mainly sand being extracted from river beds. The process involves appraisal of the Environmental Impact Assessment (EIA) Reports for the said projects/activities by the State/District Environment Appraisal Committees at State/District level and Expert Appraisal Committee (EAC) at Central level based on the defined scope of work/Terms of Reference for the said project/activity. These reports comprehensively describe the base line scenario, incremental environmental impact due to the said project/activity, which are duly deliberated by the designated Appraisal Committees for appropriate recommendations to the concerned regulatory authorities. In case of mining of minor minerals, their deliberations are necessarily based upon District Survey Report (DSR), Comprehensive Mining Plan of the area, Replenishment Study, provisions of the Enforcement & Monitoring Guidelines for Sand Mining-2020 etc with the sole objective to have minimal impact on the environment. Moreover, while granting ECs to mining projects/activities, certain conditions are stipulated as safeguards along with the Environmental Management Plan (EMP) which are to be mandatorily complied with by the respective project proponents.

6.2 In the instant case, relevant facts are as below:-

- (i) Replenishment Study of District Saharanpur was conducted, in the year 2022 as per provisions of Enforcement & Monitoring Guidelines for Sand Mining-2020. Pre monsoon and post monsoon Replenishment Study approved by District Level Committee was submitted to Mining Department, U.P. The said study also covered the mining area allotted to M/s Star Mines, village Bartha Korsi, Gata No.1, Behat, Saharanpur. As per Replenishment Study report pre monsoon reserve quantity of RBM is 173732 m³ and post monsoon reserve is 874358 m³, hence replenishment quantity is 700626 m³, 1.95 meter height and expected life of mine 1.35 years has been assessed (Annexure A-14).
- (ii) M/s Star Mines, Gata No.1, Yamuna River, Village Bartha Korsi, Tehsil Behat, District Saharanpur, was permitted mining up to a depth of 3 meters for annual production of 756000 cubic meters.

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6.3 Other measures being enforced to minimise environmental impact due to mining activities are as under:-

- (i) As per Haryana Government Notification Dated 20th June, 2012 the maximum depth of mining in the river-bed shall not exceed three meters measured from the un-mined bed level at any point in time with proper bench formation.
- (ii) As per the River Ganga (Rejuvenation protection and Management) Authorities Order, 2016, in River Yamuna minimum 10 cumecs of Ecological flow is being discharged for Hathnikund Barrage throughout the year and monitored strictly by the Irrigation & Water Resources Department, Govt of Haryana (Annexure A-15).
- (iii) Demarcation of boundaries for regulating grant of sand mining lease
 - (a) There are provisions for notifying the geo-coordinates of all boundary pillars of the mining.
 - (b) In this area, UP Minor Mineral Regulations are being followed. As result of practice, now the mining areas are firstly demarcated and e-tenders are published with details of boundary pillars geo-coordinates.
- (iv) Environmental Compensation imposed on leasing of minor minerals in any area to cover the restoration cost of environment and to compensate the victims

There is a provision for execution of mining lease deed only after demarcation under rule-17 of the Mining lease Approval Rules, 1963. Compensations are imposed on observed faults as per provisions of UP Minor Minerals (Concession) Rules, 2021.

- (v) Mining in all blocks is under taken as per provisions of the EIA Notification, 2006, and the Sustainable Sand Mining Management Guidelines, 2016

As per Rule 35(4) of the UP Minor Minerals (Concession) Rules, 1963 and the EIA Notification, 2006, mining activity can be started only after obtaining Environment Clearance. According to the Sustainable Sand Management Guidelines, 2016 issued by MOEF&CC, riverine

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mining is restricted during the monsoon season. Thus, mining work is not permitted in the State during July-September of each year.

- (vi) No sand mining is permitted without due compliance of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 as well as regulations governing clearances by the State Ground Water Authority

Rule- 42(h)(1) of the UPMPCR, 1963 envisages that no mining in the river bed is permitted beyond a depth of 3 m or water level whichever is less. The conditions stipulated in the Environmental Clearances certificate issued by SEIAA, UP along with the permissions granted under the Air Act & the Water Act, and Ground Water NOC from State Ground Water Authority, are monitored regularly for strict compliance.

- 6.4 The Joint Committee finds the present mechanism robust for grant of Environmental Clearances to mining projects/activities by the concerned regulatory authorities notified by MoEF&CC from time to time followed by permissions under the Air Act, 1981 and the Water Act, 1974 by the respective SPCBs, which collectively acknowledges all environmental concerns including the extent of mining to be allowed in the area. The Committee is of the view to continue with the same, subject to strict adherence to the *Enforcement & Monitoring Guidelines for Sand Mining-2020 published by MoEF&CC*, and also to reinforce the compliance monitoring of EC conditions.
- 6.5 As a general principle, mining of the material, which has been recently brought by the flowing river water and which is replenished every year; can only be permitted so that the hydrological regimes are maintained. The present practice is to identify such areas and permit mining as per the prevailing notifications.
7. *Whether drone mapping and CCTV cameras can be helpful tools for monitoring and whether there should be state level surveillance, monitoring team in view of difficulties faced by local level teams in such matters*
- 7.1 **Present monitoring mechanism in the State of Haryana**
- (i) Presently, seven check posts have been installed throughout the major routes of district Yamuna Nagar to strictly monitor the transportation of illegally mined minerals. Officials of mining and police department check the e-way bill of each vehicle. Since September 2022, 255 (till Feb 28,

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2023) Number of vehicles involved in illegal transportation and illegal mining have been caught in District Yamuna Nagar.

- (ii) Further, independent teams of mining and police department also keep regular check on illegal mining through surprise visits either during day or night time. Regular monthly meeting of District Level Task force Committee headed by chairman cum Deputy Commissioner, Yamuna Nagar, is held to review the status of legal mines and illegal mining in district Yamuna Nagar. Last such meeting was held on 14.02.2023. The proceeding of the meeting are forwarded to the Director Mines & Geology, Haryana which are later reviewed in State Level Task Force Committee (SLTF) meeting held under the Chairmanship of Chief Secretary, Government of Haryana (Annexure A-16).

7.2 Present monitoring mechanism in the State of UP

- (i) Status of CCTV Cameras installation at mining points to verify the amount of sand extracted and materials transported
- (a) Rule-36(2) of Uttar Pradesh Minor Mineral Regulations, 1963 provides that the mining lease holder whose mining lease area is more than 5 hectares, shall construct check-post/gate and install 4 CCTV cameras capable of recording at 360° visibility at his own expense for monitoring under the supervision of the D.M.
- (b) The same is also controlled by Central Command Surveillance Centre located in Head Quarters, Lucknow.
- (ii) Status of regular patrolling by the Police to inspect mining operations

For effective control over illegal mining and transportation of minerals, local task force comprising of District Revenue Department, District Mining Department and Police level officers act as task force and constantly monitored.

- (iii) Setting up of dedicated institutional mechanism for monitoring of conditions of Environmental Clearance as granted under EIA Notification, 2006 in respect of sand and gravel mining

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Under the supervision of the DMs, the conditions of the Environmental Clearance Certificate are complied with by the PCBs/ Departmental officers.

- (iv) Control of Mines and Transportation using latest technology
- (a) The Department has established a Command Centre at the Directorate of Geology and Mines at Lucknow from where they operate the Integrated Mines Surveillance System for the entire State.
- (b) Artificial Intelligence based Software and taking the help of Drones and Cloud Services for monitoring mining activity in the State are used for control of illegal acts by violators.
- (c) Drone Video-graphy/coverage are done in sensitive districts.
- (d) CCTV Cameras and check-gates and RFID tags are used to monitor the movement of vehicles.
- (v) Punishment of illegal Acts
- (a) State has made a provision in the Rules to blacklist a person for up to 2 years if found guilty of illegal mining/illegal transportation.
- (b) The Rules have been amended to allow storage of minerals only beyond 5 km radius from the river bed in order to prevent illegal mining from river bed under the excuse/name of storage.
- (c) Vehicle Tracking System to check the misuse of Transport Pass and Overloading has been introduced and under full scale implementation.
- (d) Any new areas identified are based on survey conducted according to Sustainable Mining Guidelines, Mineral Exploration and then included in the DSR.
- (e) Instead of Physical Mineral Dispatch Permits, electronic permits (called MM11) with security features have been introduced which are controlled by OTP validation from online servers.
- (f) In District Saharanpur i.e. Biharihar, Shahjahanpur and Deoband Presently three Check Gates have been implemented to control illegal transportation. ISTP (Inter State transport Permits) have been implemented to validate the legality of cross border transportation.
- (g) From April, 2022 to 13th March, 2023, 410 vehicles involved in illegal transportation have been caught through UP mines digital support system electronic check gates and revenue collected from seized vehicle is 1,41,18,820/-

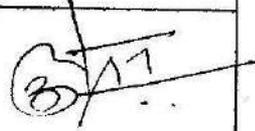
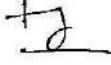
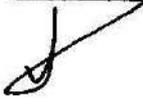
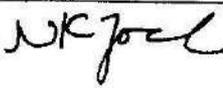
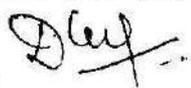
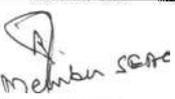
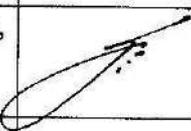
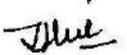
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S. No.	No. of vehicle seized Other than DSS electronic check gates	Revenue Collected from Vehicle seized other than DSS electronic check gates	Complaint/ FIR
1.	477	2,88,87,000/-	17

- (h) For control of illegal mining and transportation, District Task Force has been constituted comprising District Magistrate, SSP, DFO, SDM, C.O., RTO and Mines Officers (Annexure A-17).
- (i) Under the supervision of SDM, Behat and Circle Officer, Police, Behat, Saharanpur continuous monitoring of the illegal mining and regular action is being taken Four check post has been installed in Tehsil Behat and 01 Section PAC, Civil Police and Revenue officials are deputed on these check posts (Annexure A-18).

7.3 Monitoring through drones having high resolution cameras can definitely help in surveillance/monitoring. Registration Numbers of machinery/vehicles involved in illegal mining/illegal transportation of mineral can be easily traced by high resolution cameras along with the site. This activity can further be productive by installation of CCTV's in highly sensitive areas which are prone to illegal mining. The Drones and CCTV's are not only helpful to the mining department but would also be fruitful to the revenue department as well as police department & irrigation department.

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S. No.	Member nominated	Member present	Signature
1.	Joint Secretary, Ministry of Jal Shakti	Shri Anand Mohan, Joint Secretary, Ministry of Jal Shakti	
2.	District Magistrate, Saharanpur	Shri Akhilesh Singh, District Magistrate, Saharanpur	
3.	District Magistrate, Yamuna Nagar, Haryana	Shri Ayush Sinha, ADC, Yamuna Nagar, Haryana	
4.	Nominee of IIT Roorkee	Prof. N.K. Goel, Hydrologist, IIT Roorkee	
5.	Member Secretary, UP Pollution Control Board	Dr. D.C. Pandey, Regional Officer, UPPCB, Saharanpur	
6.	Member Secretary, Haryana State Pollution Control Board	Shri Pardeep Kumar, Member Secretary, Haryana State Pollution Control Board	
7.	Member Secretary, SEIAA, UP	Dr. B.B. Awasthi, Member, (SEAC-1)SEIAA, U.P.	
8.	Member Secretary, SEIAA, Haryana	Shri Pardeep Kumar, Member Secretary, SEIAA, Haryana	
9.	Irrigation Department, Govt of UP	Shri Om Prakash Verma, S.E. Irrigation works, Saharanpur Circle.	
10.	Irrigation Department, Govt of Haryana	Shri Sandeep Kumar, Exen, Irrigation Govt. of Haryana	
11.	Revenue Department, Govt of UP	Shri Rajneesh Kumar Mishr, ADM (F/R), Saharanpur	
12.	Revenue Department, Govt of Haryana	Shri Jaspal Singh, SDM Yamuna Nagar, Haryana	

**Minutes of Meeting held on March 02nd, 2023 from 3:00 PM onwards
through Video Conferencing regarding Hon'ble NGT OA No 268/2021
Jahangir Vs State of Haryana.**

Hon'ble NGT has passed order dated 25.01.2022 in the matter of OA No 268/2021(Jahangir Vs State of Haryana). The relevant para is quoted as below :-

".....16. There is nothing to show that the above procedure has been followed though there is report of Haryana State that illegal mining on the border is taking place which could not be ascertained due to flow in the river. Thus, the Tribunal has to go into the matter further. To ascertain factual position, we constitute a ten member joint Committee to be headed by an Officer of the rank of Joint Secretary, nominated by Secretary, Ministry of Jal Shakti, GoI, with four nominees each of Haryana and UP Governments - representing Irrigation Departments, Revenue Departments nominated by the District Magistrates Saharanpur and Yamuna nagar, Member Secretaries of HSPCB and UPPCB and SEIAAs of two States and one nominee of IIT, Roorkee. District Magistrates Saharanpur and Yamuna nagar will also join the Committee. The nodal agency jointly will be District Magistrates of Saharanpur and Yamuna nagar and HSPCB and UPPCB respectively. The Committee may meet within two weeks of receipt of this order and undertake visit to the site, get the area demarcated to ascertain the area where mining is allowed and where it is actually taking place and give a report within one month. Demarcation may specify the inter-state Borders. The Committee may also give its opinion whether and to what extent mining in the area is desirable without damage to the environment and if so, subject to what conditions. In this connection, the Committee may also consider Section 32 of the Water (Prevention and Control of Pollution) Act, 1974 and the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016. It may also be examined whether drone mapping and CCTV cameras can be helpful tools for monitoring and whether there should be State level Surveillance/monitoring team in view of difficulties faced by local level teams in such matters. The Committee will be at liberty to take assistance from any other Expert/Institution/Department/individual and interact with stakeholders in the area. It will be free to conduct proceedings online or offline except for site visit. Report of the committee may be useful for dealing with issue of illegal mining on inter-state borders of rivers. The report may be furnished by 28.02.2023. Any expenses for proceedings of the Committee will be borne by District Magistrates equally, subject to further orders. If security is sought, the SSP, Saharanpur, may provide".

A Preparatory meeting of the members of Joint Committee was held on March 02nd, 2023 through video conferencing. The meeting was chaired

by Joint Secretary (NRCD), Ministry of Jal Shakti, New Delhi. The meeting is attended by following officers:-

1. Shri Rahul Hooda, Deputy Commissioner, Yamuna Nagar.
2. Shri Pradeep Kumar, Member Secretary , Haryana State Pollution Control Board/SEIAA, Panchkula, Haryana.
3. Shri Rajneesh Mishra, ADM (F/R), Saharanpur, Uttar Pradesh.
4. Shri N.K. Goel, Hydrologist, IITR, Roorkee.
5. Shri N.K. Das, Joint Director, Mining Department, Saharanpur, Uttar Pradesh.
6. Shri O.P. Verma, S.E. Sinchai Karya Mandal, Saharanpur, Uttar Pradesh.
7. Dr. B.B. Awasthi, Member, SEIAA, Uttar Pradesh.
8. Shri Rajesh Sangwan, Mining Officer, Yamuna Nagar.
9. Dr. D.C. Pandey, Regional Officer, Uttar Pradesh Pollution Control Board, Saharanpur.
10. Shri Nitin Mehta, Regional Officer, Yamuna Nagar, HSPCB.
11. Shri Deepak Kumar, SDM, Behat, Saharanpur.
12. Shri Vinod Kumar, Executive Engineer, Water Services Divison , Dadupur, Yamuna Nagar.

Following is the record of discussion:

The Chairman of Committee Joint Secretary, Jal Shakti welcomed the participants and invited the views of the committee members regarding the order of Hon'ble NGT OA No 268/2021 (Jahangir Vs State of Haryana).

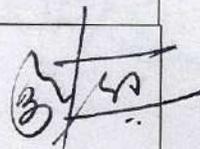
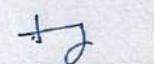
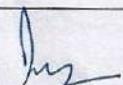
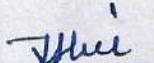
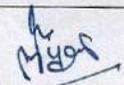
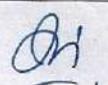
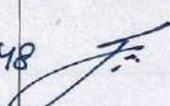
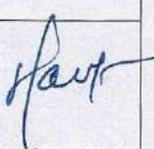
1. Shri Rahul Hooda Deputy Commissioner, Yamuna Nagar mentioned that the complainant allegation is that illegal mining is being done at Belgarh. Illegal mining area is situated near interstate boundary and is not clearly demarcated whether it is in the territory of Uttar Pradesh or Haryana as the water table of the river is high during the monsoon season. It is also submitted that the mining unit mention in the complaint is situated in Uttar Pradesh and not in Haryana and no such illegal mining was reported in Haryana.
2. Shri Rajneesh Mishra, ADM (F/R), Saharanpur informed that as per direction of Hon'ble NGT vide order dated 27.10.2022 in the same matter he had visited the site along with joint committee on 10.01.2022. At the time of inspection, the area of complaint and interstate boundary was not demarcated. So, Joint Committee of revenue and mining department constituted by respective District Magistrate of Yamuna Nagar and Saharanpur and after the report the committee has revisited the site in question on dated

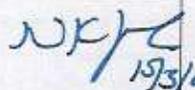
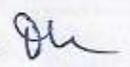
- 12.05.2022. M/s Star Mines, Gata No -01, Village Bartha Korsi, Tehsil- Behat, District Saharanpur allotted 36 Hectare area that is clearly demarcated situated in Village Bartha Korsi.
3. Shri N.K. Das, Joint Director Mining Department, Saharanpur informed that mining in question M/s Star Mines, Gata No -01, Village Bartha Korsi, Tehsil- Behat, District Saharanpur was permitted 36 hectare mining lease area for the period of five years and granted Environment Clearance (EC) from SEIAA and permission from the Mining Department. The unit has permission of Forest Department, Irrigation Department, Saharanpur, UP Pollution Control Board and UP Ground Water Board, Saharanpur. Geofencing of the mining area was marked by pillars and CCTV Zoom Camera installed for monitoring of the area. Replenishment study of the area is also conducted. The mining unit is complying all the clauses of EC and submit quarterly compliance report to Mining Department. District Administration and Mining Department regularly verified the compliances. It is also to be noted that the Belgarh is approximate one kilometer away from the mining area of Star Mines.
 4. Shri N.K. Goel, Hydrologist IITR, Roorkee informed that the interstate boundary can be decided through 1900 Survey of India, Khasra Map. The river course and the mining area coordinates was decided through 50 years, 25 years and 5 years flood lines of the river. The timelines for mining is also fixed from sunrise to sunset and mining is not allowed during monsoon season (15 June-15 October). The change of river course is a natural process and also may be due to mining operations. The dispute of changing river course may be resolved by deciding the rights of river. It is requested to allow two expert persons from IITR to accompany during the site visit.
 5. Shri Pradeep Kumar, Member Secretary, HSPCB was of opinion that latitude and longitude of the area in question will be quite helpful in identification of mining area during the site visit.
 6. Shri Vijay Gupta, Member SEIAA, Haryana was also of opinion that Geo Coordinates is quite helpful for deciding actual mining area and the Star Mines should have geofencing of the permitted mining area.

The chairman of Committee has instructed that the concerned departments shall have all relevant documents, maps and equipments during the site visit. March 10th, 2023 has been decided for the site visit in consensus of all the Committee Members.

Meeting ended with vote of thanks to and from Chair.

Attendance sheet of the site visit of Joint Committee in compliance of order dated 25.01.2023 passed by Hon'ble NGT in OA No. 268/2021 Jahangir Vs State of Haryana. on 10/03/23

S. No.	Name & Designation/ Department	E-Mail	Mobile No.	Signature
1.	Sri Anand Mohan JS (NRCD)		9868500079	
2.	AKWilesh Singh D.M.S.R.E.	—	9454417575	
3.	Pardeep Kumar M.S - HSPCB & SEIAA		9466688550	
4.	Arunk Singh ADC Yamunanagar		8800485054	
5.	Jaspal Singh SDM Bilaspur, Yamunanagar		7206619866	
6.	Om Prakash Verma SE, Irrigation works circle Satharan Pur		9415069704	
7.	Nitin Mehta R.O. HSPCB Yamuna Nagar	hspcbsoys@ gmail.com	9467575073	
8.	Vinod Kumar Xen Irrigation	Xen dadupur@ yachin.com	9988968203	
9.	Sandeep Kumar XEN, Irrigation, Haryana.	xenwsjgd1@gmail. com	9468008048	
10.	NARESH KUMAR AEE HSPCB (YNGR)	hspcbsoys@ gmail.com	9468480406	

S. No.	Name & Designation/ Department	E-Mail	Mobile No.	Signature
11.	Dr BB Awasthi Member SEAC-1 UP (SEIAA UP)	awasthimember seac1@gmail .com	9412619226	 19/03/2023
12.	Prof. NK Goel	nkgoel@hy.iitr. ac.in goelky@gmail.com	9412393851	 19/3/2023
13.	Rajesh Kumar Mishra		9454417666	
14.	Dr D. C. Pandey	roseshouphen @UPDCEB.IN	9456419544	
15.	Deepak Kumar SDM	deepakkm72@ gmail.com	9454416972	
16.	Rajesh Sangwan Asst Mining Engineer	rajesh.sangwan @gmail.com	9901050855	
17.	Dr Naren Kumar Das Joint Director mining-depar		979337858	
18.				
19.				
20.				

कार्यालय उप जिलाधिकारी बेहट, जनपद-सहारनपुर।

पत्रांक:- 1077/एसटी0

दिनांक: 14 मार्च, 2023

अपर जिलाधिकारी (वित्त एवं राजस्व),

सहारनपुर।

महोदय,

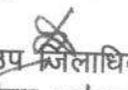
कृपया जिलाधिकारी महोदय, सहारनपुर के आदेश का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत जिलाधिकारी महोदय द्वारा मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-268/2021 जहांगीर बनाम हरियाणा राज्य में पारित आदेश दिनांक 25.01.2023 के सुसंगत अंश "The demarcation may specify the inter stare boardres" के क्रम में अधोहस्ताक्षरी व खनन अधिकारी, सहारनपुर की टीम गठित करते हुए इन्टर स्टेट बॉर्डर के डिमार्केशन का कार्य करते हुए आख्या आपको प्रस्तुत करने हेतु निर्देशित किया गया है।

उक्त के सम्बन्ध में महोदय को सादर अवगत कराना है कि "ग्राम बेलगढ (हरियाणा) व ग्राम बरथा कोरसी (उ0प्र0) की सीमा की पैमाईश दोनों राज्यों की राजस्व विभाग की टीमों द्वारा की गयी। पैमाईश की संयुक्त आख्या महोदय की सेवा में मूल रूप में समस्त संलग्नकों सहित सादर प्रेषित है।

संलग्नक:-उपरोक्तानुसार।

प्रतिलिपि:- जिलाधिकारी महोदय को सादर सूचनार्थ प्रेषित।


उप जिलाधिकारी,
बेहट-सहारनपुर।


उप जिलाधिकारी,
बेहट-सहारनपुर।

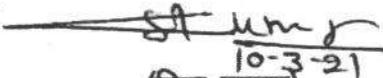
संयुक्त सीमांकन आख्या

कार्यालय जिलाधिकारी सहारनपुर (खनन अनुभाग) के पत्र संख्या-6010/ख0अनु0/सीमांकन दिनांक 01.03.2021 के अनुपालन में मैसर्स स्टार माइन्स पता सी-3, हकीकत नगर निकट ओल्ड सेल्स टेक्स आफिस, सहारनपुर उ0प्र0 के पक्ष में स्वीकृत खनन पट्टा क्षेत्र तहसील बेहट ग्राम बरथा कोरसी के गाटा सं0-1 रकबा-36.00हे0 (यमुना नदी) का सीमांकन पट्टाधारक की उपस्थिति में खनन विभाग एवं राजस्व विभाग द्वारा दिनांक 08.03.2021-09.03.2021 को ग्राम बरथा कोरसी व असलमपुर बरथा व लतीफपुर के सिहददे को सन्दर्भ बिन्दु लेकर किया गया है, सन्दर्भ बिन्दु क्षेत्रीय लेखपाल द्वारा मौके पर चिन्हित किया गया। सीमांकित क्षेत्र को मानचित्र पर A, B, C, D, E, F, G, H को लाल रंग से रंजित किया गया है। मौके पर उपस्थित पट्टाधारक को सीमांकित क्षेत्र के चिन्हांकित सीमास्तम्भ बिन्दुओं पर सीमास्तम्भ लगाकर 07 दिनों के अन्दर लिखित रूप में जिलाधिकारी कार्यालय, खनन अनुभाग को सूचित करने के निर्देश दिये गये। क्षेत्र के सीमास्तम्भों के कोर्डिनेटस निम्न प्रकार हैं:-

Name of Pillars	Latitude	Longitude
A	30° 14' 00.94"	77° 31' 13.91"
B	30° 14' 16.50"	77° 31' 24.43"
C	30° 14' 13.69"	77° 31' 31.19"
D	30° 14' 19.59"	77° 31' 37.85"
E	30° 14' 37.10"	77° 31' 40.80"
F	30° 14' 39.19"	77° 31' 36.25"
G	30° 14' 26.08"	77° 31' 29.05"
H	30° 14' 09.19"	77° 31' 02.18"

आख्या आवश्यक कार्यवाही हेतु प्रेषित।


(मो0 आसिफ खान)
लेखपाल ग्राम बरथा कोरसी
सहारनपुर।

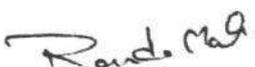

(शिव कुमार)
सर्वेक्षक
सहारनपुर


15/3/21
(मो0 एजाज)
खान निरीक्षक
सहारनपुर

सीमाबन्धन से सहमत

हस्ताक्षर पट्टाधारक


(दीपक चन्द्र)


Ravi Kumar

(रविन्द्र कुमार मालिक) (मानू कर्णवाल)

सूचना
ग्राम करथा कोरसी
 परमाणु - फेज वाद, तहसील सहारनपुर
जिला सहारनपुर
 गा.प.सं. 10-3-3
 मुताबिक एन 1225/25 1230-12

कर (3) - 2000 रु. 1000 रु. 1000 रु. 1000 रु.

राडा
 (सहारनपुर)

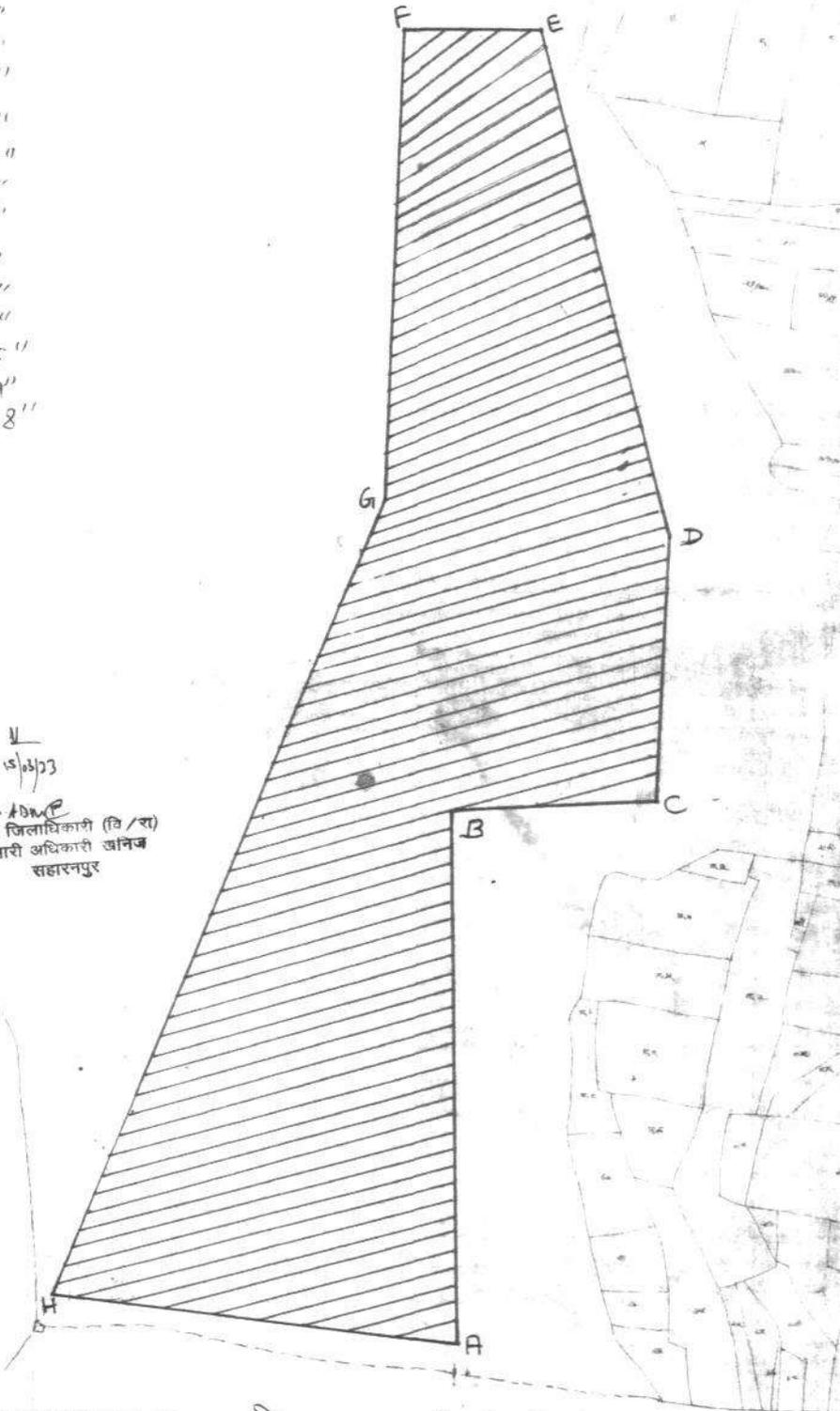
- A- N- 30° 14' 00 94"
- E- 77° 31' 13 91"
- B- N- 30° 14' 18 50"
- E- 77° 31' 24 43"
- C- N- 30° 14' 13 69"
- E- 77° 31' 31 19"
- D- N- 30° 14' 19 59"
- E- 77° 31' 37 85"
- E- N- 30° 14' 37 10"
- E- 77° 31' 40 80"
- F- N- 30° 14' 39 19"
- E- 77° 31' 38 25"
- G- N- 30° 14' 26 08"
- E- 77° 31' 29 05"
- H- N- 30° 14' 09 19"
- E- 77° 31' 02 18"

बेकनाद अ-जाली

श्री अनुर
 (शिवकुमार)
 एवं सर्वपति
 क्षेत्रीय गा.प.सं. कार्यालय

10/3/33
 संयुक्त निदेशक
 जैरी कार्यालय
 सहारनपुर

10/3/33
 उपर जिलाधिकारी (वि/रा)
 प्रभारी अधिकारी जनिज
 सहारनपुर



सीमाबन्धित क्षेत्र A-B-C-D-E-F-G-H-A रकबा- 36.000 हे० गा.प.सं. 10-3-3 सहारनपुर तहसील सहारनपुर जिला सहारनपुर

10/3/33
 (मौ० अशोक खान)
 लेख पाठा
 गा.प.सं. करथा-कोरसी

10-3-33
 (शिवकुमार)
 सर्वे दाता
 सहारनपुर

(मौ० राजेंद्र)
 खान निरीक्षण
 सहारनपुर

(सुब्रह्मण्य पराशर)

पत्र संख्या- 3213 / खनन/2019-20

दिनांक:- 30/12/2019

खनन पट्टा हेतु सहमति पत्र
(Letter of Intent)

मेसर्स स्टार माइन्स
पता सी-3, हकीकत नगर
निकट ओल्ड सेल्स टेक्स आफिस,
सहारनपुर
पार्टनर श्री दीपक चौधरी

शासनादेश संख्या 2168/86-2019-57(स)/2017टी0सी0-1 लखनऊ दिनांक 09.10.2019 के द्वारा प्रदेश में नदी तल में उपलब्ध उप खनिज बालू/मौरम/बजरी आदि के क्षेत्रों को ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से पांच वर्ष की अवधि हेतु परिहार पर स्वीकृत किये जाने हेतु जनपद सहारनपुर के ग्राम बरथा कोरसी गाटा संख्या 1 क्षेत्रफल-36.00 हे० मे 756000 घ०मी० बालू/बजरी/बोल्डर का खनन पट्टा स्वीकृत किये जाने हेतु विज्ञप्ति संख्या 1959/खनिज/2019-20 दिनांक 01.11.2019 एम०एस०टी०सी० के ई-ऑक्शन पोर्टल www.mstcecommerce.com पर अपलोड करते हुए ई-निविदा सह ई-नीलामी आमंत्रित की गयी थी। ई-निविदा सह ई-नीलामी की कार्यवाही राज्य सरकार द्वारा अधिकृत नोडल एजेंसी एम०एस०टी०सी० द्वारा निर्धारित समय अवधि में की गयी। एम०एस०टी०सी० के ई-मेल पत्र दिनांक 16.12.2019 द्वारा अवगत कराया गया है कि:-

तहसील	नदी का नाम	ग्राम का नाम	गाटा संख्या	क्षेत्रफल(हे०मे)	उपखनिज की मात्रा (घ०मी०)
सदर	यमुना	बरथा कोरसी	1	36 हे०	7,56,000

उपरोक्त में आपके द्वारा ई-नीलामी में अधिकतम ऑफर रू० 138/- प्रति घनमीटर दी गयी है। आपके द्वारा ग्राम बरथा कोरसी हेतु बालू/बजरी/बोल्डर की मात्रा 7,56,000 घनमीटर की कुल धनराशि रू० 10,43,28,000/- प्रथम वर्ष हेतु दी गयी है।

- 1- निर्बन्धनों एवं शर्तों का पालन करने के लिए प्रतिभूति के प्रथम वर्ष के लिए बोली की सकल धनराशि का 25 प्रतिशत प्रतिभूति की धनराशि रू० 2,60,82,000/- तथा 20 प्रतिशत धनराशि रू० 2,08,65,600/- प्रथम वर्ष की पहली किस्त के रूप में दो कार्य दिवसों के अन्दर खनन कार्यालय में बैंक ड्राफ्ट के माध्यम से जमा कराना होगा। आफरदाता द्वारा पूर्व में जमा प्री बिड अर्नेस्ट मनी रू० 2,07,90,000/- को समायोजित करते हुए अवशेष धनराशि रू० 2,61,57,600/- जमा करना होगा। यदि लेटर ऑफ इन्टेन्ट जारी करने के दो कार्य दिवसों में अवशेष धनराशि जमा करने में आप असफल होते हो तो आप द्वारा जमा अर्नेस्ट मनी राज्य सरकार के पक्ष में जब्त कर ली जाएगी तथा आफरदाता द्वारा इस संबंध में प्रस्तुत कोई शिकायत अथवा प्रत्यावेदन पर विचार नहीं किया जायेगा।
- 2- उपखनिज का पट्टा पांच वर्ष हेतु जारी किया जायेगा। प्रथम वर्ष की धनराशि रू० 10,43,28,000/- तथा अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की ई-नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि करते हुए देय होगी।
- 3- प्रथम वर्ष के लिये शेष 80 प्रतिशत पट्टा धनराशि एवं आगामी वर्षों के लिए पट्टा धनराशि उ०प्र० उप खनिज परिहार नियमावली 1963 (यथा संशोधित) में निर्धारित पंचम अनुसूची के अनुसार राज्य सरकार समय समय पर निर्धारित प्रक्रिया के अनुसार देय होगी। देय किस्त की धनराशि जमा न करने की दशा में नियम 59 के अनुसार देय धनराशि पर नियमानुसार ब्याज सहित वसूल की जायेगी।
- 4- लेटर ऑफ इन्टेन्ट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन

- योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाणपत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा, अथवा नियम 59(1) के प्राक्धानों के अन्तर्गत 10,000 प्रति दिन की शास्ति आरेपित किया जाएगा।
- 5- पट्टाधारक नियम 17 के प्राक्धानों के अनुसार क्षेत्र का सीमांकन करायेगे।
 - 6- पर्यावरण अनापत्ति प्रमाण पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन संक्रिया तत्काल प्रारम्भ की जानी होगी।
 - 7- नियम 34(4) के अन्तर्गत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान करना अनिवार्य होगा। नियम 34(4) के उल्लंघन की दशा में जिला मजिस्ट्रेट नियम 59(7) के अन्तर्गत जारी लेटर ऑफ इन्टेन्ट निरस्त किया जा सकता है।
 - 8- नियम 34(5) के अन्तर्गत पर्यावरण अनापत्ति प्रमाणपत्र निर्गत होने के उपरान्त एक माह के भीतर पट्टा विलेख का निष्पादन करना अनिवार्य होगा। नियम 34(5) के उल्लंघन की दशा में प्रस्तावक द्वारा जमा प्रथम किश्त एवं प्रतिभूमि धनराशि समपूहृत करते हुये जारी लेटर ऑफ इन्टेन्ट निरस्त किया जायेगा।
 - 9- पट्टाधारक द्वारा नियम 35 के प्राक्धानों के अन्तर्गत माइन्स क्लोजर प्लान तथा भारत सरकार वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14.09.2006 सपडित अधिसूचना दिनांक 15.01.2016 तथा समय समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर प्रस्तुत करेगे।
 - 10- पट्टाधारक द्वारा नियम 34 के अनुसार क्षेत्र के भूमि उध्दार एवं पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करायेगे।
 - 11- पट्टाधारक द्वारा राज्य सरकार अथवा केन्द्र सरकार द्वारा समय पर निर्धारित कर व शुल्क यथा आयकर का दो प्रतिशत टी0सी0एस0 (वर्तमानदर) एवं 10 प्रतिशत धनराशि जिला सहारनपुर खनिज फाउण्डेशन न्यास में नियमानुसार जमा करायेगे।
 - 12- पट्टाधारक पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कॉर्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व में पट्टाधारक अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्भे लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने को आवश्यक होगा।
 - 13- पट्टा विलेख के निष्पादन के दिनांक छः माह के भीतर खनन संक्रियायें प्रारम्भ करेगा और तत्पश्चात् जानबुझकर कोई स्थागन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण कुशल कारिगर की भांति करेगा।
 - 14- पट्टाधारक नियम 35 के अनुसार वाहनों के प्रवेश व किसी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकॉर्डिंग के योग्य चार आई0वी0आर0 सी0सी0टी0वी0 कैमरे लगाने सहित चैकपोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चैकपोस्ट/गेट पर आरएफआईडी स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप से अनुरक्षित रखेगा। पट्टाधारक उक्त सीसीटीवी कैमरे और आरएफआईडी स्कैनरों द्वारा की गयी समस्त रिकॉर्डिंग को कम से कम तीस दिनों तक सुरक्षित रखेगा और नियम 66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकॉर्डिंग मांगे जाने पर रिकार्ड को उपलब्ध करायेगा।
 - 15- पट्टाधारक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा, प्रत्येक वाहन को निर्गत ई एम0एम0-11 जनित बार कोड को चैकगेट पर पढने तथा दर्ज डाटा सेव करने के लिए आरएफआईडी स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली 1963 के नियम 59 के अन्तर्गत शास्ति का भागीदार होगा।
 - 16- माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक 05.09.2018 के अनुपालन में पट्टा धारक द्वारा खदान के निकासी स्थल पर तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त साफटवेयर में इन्टीग्रेट किया जायेगा। इन्टीग्रेटस में स्थित तौल मशीन में निम्न Features का होना आवश्यक है:-

- (1) The Weight bridge device should use the MQTT protocol to transmit data.
 (2) The Weight bridge device should transmit data over the internet to IOT infrastructure in cloud.

- 17- पट्टाधारक तीन मीटर की गहराई अथवा जलस्तर में से जो कम हो से अधिक गहराई में खनन सक्रिय नहीं करेगा।
 18- जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जाएगा।
 19- नदी की जल धारा में संक्शन लिफ्टर आदि मशीन द्वारा खनन कार्य नहीं किया जाएगा।
 20- स्वीकृत क्षेत्र के अन्दर जहाँ परिहवन प्रपत्र निर्गत किया जायेगा वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित किया जाएगा।
 21- यदि पट्टाधारक द्वारा नियमों व खनन पट्टा पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारियों अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
 22- उ०प्र० उपखनिज परिहार नियमावली 1963 के नियम 67 के अधीन भूमि को स्वामियों को प्रतिकर पाने का अधिकार होगा, जो भू-स्वामियों एवं पट्टेधारक के मध्य तय होगा।
 23- पट्टा धारक द्वारा पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त ही अनुमति प्राप्त कर खनन प्रारम्भ किया जाएगा।
 24- राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारक को मान्य होगा।
 25- माननीय उच्च न्यायालय, मा० राष्ट्रीय हरित अधिकरण अथवा माननीय सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।


 जिलाधिकारी
 सहारनपुर
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संख्या व दिनांक उपरोक्तानुसार

प्रतिलिपि:- 1-प्रमुख सचिव, भूतत्व एवं खनिकर्म शासन लखनऊ, को सादर सूचनार्थ।

2-निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० खनिज भवन लखनऊ को सूचनार्थ।




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 सहारनपुर
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पत्र संख्या:- 3238 / खनन / 2019-20

दिनांक:- 06/01/2020

खनन पट्टा हेतु सहमति पत्र (संशोधित)
(Letter of Intent)

मेसर्स स्टार माइन्स
पता सी-3, हकीकत नगर
निकट ओल्ड सेल्स टेक्स आफिस,
सहारनपुर
पार्टनर श्री दीपक चौधरी

इस कार्यालय पत्र संख्या 3213/खनन/2019-20 दिनांक 30.12.2019 द्वारा आपको ग्राम बरथा कोरसी के गाटा संख्या 1 रकबा 36.00 है0 हेतु खनन पट्टा हेतु सहमति पत्र (Letter of Intent) जारी किया गया है, जिसमें तहसील का नाम सदर, लिपिकीय त्रुटिवश अंकित हो गया है, जिसके स्थान पर तहसील बेहट पढा जाए। उक्त खनन पट्टा हेतु निर्गत सहमति पत्र दिनांक 30.12.2019 में दिये गये निर्बन्धन व शर्तें पूर्ववत् लागू रहेंगी।


6/1/20
खान अधिकारी
कृते जिलाधिकारी
सहारनपुर

संख्या व दिनांक उपरोक्तानुसार
प्रतिलिपि:-

1. प्रमुख सचिव भूतत्व एवं खनिकर्म शासन लखनऊ, को सादर सूचनार्थ।
2. निदेशक भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० खनिज भवन लखनऊ को सूचनार्थ।


6/1/20
खान अधिकारी
कृते जिलाधिकारी
सहारनपुर



State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gdmti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Deepak Chaudhari,
C-3, Hakeekat Nagar, Near Old Tax Sales Office,
Saharanpur, Behat, Saharanpur, U.P.- 244701

Ref. No. 843/Parya/SEIAA/5989-5653/2020

Date: 26 March, 2021

Sub: Environmental Clearance for Proposed Sand/Bajari/Boulder Mining at Gata No.-1, Village- Barthakorsi, Tehsil- Behat, District- Saharanpur, U.P. M/s Star Mines (Leased Area -36.00 Ha).

Dear Sir,

Please refer to your application/letter dated 03-05-2020, 29-05-2020, 15-10-2020, 25-11-2020, 04-12-2020, 11-12-2020, 19-02-2021 & 15-01-2021 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 09-12-2020 & 19-02-2021 and SEIAA meeting 10-03-2021.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Bajari/Boulder Mining at Gata No.-1, Village- Barthakorsi, Tehsil- Behat, District- Saharanpur, U.P. M/s Star Mines (Leased Area -36.00 Ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 157/Parya/SEAC/5653/2019 dated 30/06/2020.
3. The public hearing was organized on 19/10/2020. Final EIA report submitted by the project proponent on 25/11/2020.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN 58603/2020
2.	File No. allotted by SEIAA, UP	5989/5653
3.	Name of Proponent	M/s Star Mines Partner Sri Deepak Chaudhari
4.	Full correspondence address of proponent and mobile no.	C-33, Hakikat Nagar, Near Old Sales Tax Office Saharanpur
5.	Name of Project	Area-36.00 Ha For Sand/Bajari/Boulder Mining at Gata No.-1, Village- Barthakorsi, Tehsil- Behat, District- Saharanpur, U.P. M/s Star Mines
6.	Project Location (Plot.Khsra/Gata No.)	Gata No.-1
7.	Name of Village	BarthaKorsi
8.	Tehsil	Behat
9.	District	Saharanpur
10.	Name of River	Yamuna River
11.	Name of Minor Mineral	Sand/Bajari/Boulder
12.	Sanctioned Lease Area (in Ha.)	36.00 Ha.
13.	Max. & Min mRL within lease area	304.0 mRL in & 297.0 mRL
14.	Pillar Coordinates (Verified by DMO)	
	Point	
	Latitude	30°14'0.94"N
	Longitude	77°31'13.91"N



		B	30°14'16.50"N	77°31'24.43"N
		C	30°14'13.69"N	77°31'31.19"N
		D	30°14'19.59"N	77°31'37.85"N
		E	30°14'37.10"N	77°31'40.80"N
		F	30°14'39.19"N	77°31'36.25"N
		G	30°14'26.08"N	77°31'29.05"N
		H	30°14'9.19"N	77°31'2.18"N
		Workable Area		
		Point	Latitude	Longitude
		A	30°14'0.94"N	77°31'13.91"N
		B	30°14'16.50"N	77°31'24.43"N
		C	30°14'13.69"N	77°31'31.19"N
		D	30°14'19.59"N	77°31'37.85"N
		E	30°14'37.10"N	77°31'40.80"N
		F	30°14'39.19"N	77°31'36.25"N
		G	30°14'26.08"N	77°31'29.05"N
		G-1	30°14'19.61"N	77°31'24.67"N
		G-2	30°14'18.03"N	77°31'18.83"N
		G-3	30°14'14.79"N	77°31'13.38"N
		G-4	30°14'09.60"N	77°31'8.74"N
		H-1	30°14'6.60"N	77°31'5.65"N
		Non-Workable Area		
		G	30°14'26.08"N	77°31'29.05"N
		G-1	30°14'19.61"N	77°31'24.67"N
		G-2	30°14'18.03"N	77°31'18.83"N
		G-3	30°14'14.79"N	77°31'13.38"N
		G-4	30°14'09.60"N	77°31'8.74"N
		H-1	30°14'6.60"N	77°31'5.65"N
		H	30°14'9.19"N	77°31'2.18"N
15.	Total Geological Reserves	12,51,498m ³ /Annum		
16.	Total Mineable Reserve	7,67,814m ³ /Annum		
17.	Total Proposed Production inLOI	7,56,000m ³ /Annum		
18.	Proposed Production /year	Year	Production	
		1 st	7,56,000m ³ /Annum	
		2 nd	7,56,000m ³ /Annum	
		3 rd	7,56,000m ³ /Annum	
		4 th	7,56,000m ³ /Annum	
		5 th	7,56,000m ³ /Annum	
		Total	37,80,000 m ³	
19.	Sanctioned Period of Mine lease	5Years		
20.	Production of mine/day	3360m ³ /Day		
21.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method		
22.	No. of working days	225 Days		
23.	Working hours/day	8 Hours		
24.	No. of worker	150 Worker		
25.	No. of vehicles movement/day	373Trucks / Day (Depending on market demand)		
26.	Type of Land	Govt. Land		



27.	Ultimate of Depth of Mining	3.00 m	
28.	Nearest metalled road from site	3.30Km	
29.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking	1.50 KLD
		Suppression of dust	12.00 KLD
		Plantation	4.70 KLD
		Others (if any)	
	Total	18.20(18.00 approx KLD)	
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult QCI No.- NABET/EIA/1821/RA0098 Period of Validity- 31-01-2021	
31.	Any litigation pending against the project or land in any court	No	
32.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No-3676/ Khanij /2020 Date- 12.03.2020	
33.	Details of Lease Area in approved DSR	(Sr. No: 5)	
34.	Proposed CER cost	2% of total project cost ieRs 2,66,000	
35.	Proposed EMP cost	27.34 Lakhs	
36.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road	
37.	No. of Trees to be Planted	1188 Trees	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 09-12-2020 & 19-02-2021 on the above said project, the State Level Environment Impact Assessment Authority meetings held on 10-03-2021 has decided to grant the Environmental Clearance to the title project for collection of 7,56,000m³ /Annum is proposed lease area 36.00 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.



7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA,U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.



Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
7. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
8. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
9. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.
10. Explosive cannot be stored on the site.
11. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
12. No two pits shall be simultaneously worked i.e. before the first is exhausted andreclamation work completed, no mineral bearing area shall be worked.
13. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
14. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
15. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
16. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programmebesides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknowevery year.
17. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoE&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
18. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
19. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.

[Handwritten signature]

20. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
21. Rain water harvesting shall be undertaken to recharge the ground water source.
22. Status of implementation shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
23. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
25. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.
26. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de- silted at regular intervals.
27. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
28. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
29. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
30. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
31. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
32. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.



33. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
34. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
35. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
36. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board on six monthly basis.
37. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
38. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
39. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
40. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
41. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
42. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
43. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
44. Project Proponent shall explore the possibility of using solar energy where ever possible.
45. Commitment towards CER has to be followed strictly.
46. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
47. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
48. The blasting will be done only after getting the permission from the Mining Department.



You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5989-5653/2019

Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Saharanpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Deepak Chaudhari,
C-3, Hakeekat Nagar, Near Old Tax Sales Office,
Saharanpur, Behat, Saharanpur, U.P- 244701

Ref. No. 396/Parya/SEIAA/5989-5653/2020

Date: 30 December, 2021

Sub: Environmental Clearance for Proposed Sand/Bajari/Boulder Mining at Gata No.-1, Village-
Barthakorsi, Tehsil- Behat ,District- Saharanpur, U.P. M/s Star Mines (Leased Area -36.00 Ha).

Dear Sir,

Please refer to your application/letter dated 26-10-2021 related to subject the subject as above. The case was considered in SEIAA meeting held on 17-12-2021 in which SEIAA gone through the letter of the project proponent dated 26.10.2021 regarding minute correction in the issued EC no-843/Parya/SEAC/5989-5653/2020 date 26-03-2021. SEIAA noted that there is typographical error in the geo-coordinates i.e. along with longitude "N" (north) is written instead of "E" (East). Hence SEIAA opined to correct the same in the issued EC.

Rest all the content of Environmental Clearance letter no. 843/Parya/SEAC/5989-5653/2018 date 26-03-2021 shall remain same.



(Ajay Kumar Sharma)
Member Secretary, SEIAA

No..... /Parya/SEIAA/5989-5653/2020 dated: As above

Copy, through email, for information and necessary action to -

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email - soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email - sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow - 226020 (email - rocz.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Saharanpur, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email - ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.



(Ajay Kumar Sharma)
Member Secretary, SEIAA



UTTAR PRADESH POLLUTION CONTROL BOARD

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
145252/UPPCB/Saharanpur(UPPCBRO)/CTO/w
ater/SAHARANPUR/2021

Dated : 30/12/2021

To ,

Shri SHRIDEEPAK CHAUDHARI
M/s MS STAR MINES
Yamuna River, SAHARANPUR,247121
SAHARANPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MS STAR MINES

Reference Application No :14461112

Dated :30/12/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MS STAR MINES is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 18/12/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.12.30 20:12:31 +05'30'

Chief Environmental Officer (Circle 3)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Saharanpur to ensure the compliance of the conditions imposed in the certificate.

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR
CHAUHAN
Date: 2021.12.30 20:12:50 +05'30'

Chief Environmental Officer (Circle 3)

Annexure to Consent issued to M/s.MS STAR MINES vide

Consent Order No. 14461112/ Water

Dated : 30/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand/Bajri/Boulder-7,56,000 cubic Meter /Annum. .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1.5 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	1.5 KLD
2	Total Suspended Solids	AS PER E(P) RULES, 1986
3	BOD	AS PER E(P) RULES, 1986
4	Oil & Grease	AS PER E(P) RULES, 1986
5	COD	AS PER E(P) RULES, 1986

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is valid only for Mining of Sand/Bajri/Boulder-7,56,000 cubic Meter /Annum.
2. Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated-26.03.2021.
3. The ground water shall be abstracted after obtaining NOC from the SGWA and its copy may be submitted to the Board within 3 months.
4. Industry shall be bound by the directions/orders passed by Hon'ble National Green Tribunal in Appeal No-15/2021 (I.A. No-119/2021 and I.A. No-120/2021) from time to time.
5. Provisions of the replenishment study submitted by the project proponent have to be strictly complied with.
6. This CTO shall be strictly subject to the orders to be passed time to time in Appeal No-15/2021 (I.A. No-119/2021 and I.A. No-120/2021) by Hon'ble NGT" with respect to the unit.
7. The unit shall strictly comply with all the provisions of the notarized affidavit dated 17.12.2021 as submitted by the project proponent.
8. Unit must strictly comply with all the recommendations of the joint committee constituted by Hon'ble NGT before starting the mining operations.
9. If the penalty of Rs. 11,00,50,840/- as recommended by the Joint Committee is confirmed by the Hon'ble NGT then the CTO Water/Air issued by the Board shall be deemed cancelled
10. If the penalty of Rs. 11,00,50,840/- as recommended by the Joint Committee is confirmed by the Hon'ble NGT then the directions given by the Board vide letter no-H 43551/C-1/NGT-41/2019, dated-11.11.2019 will have to be complied with.
11. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
12. The unit obtains amended Environment Clearance from SEIAA and complies with all the conditions of modified E.C.
13. Units CTO will be subject to following all the recommendations as proposed by the joint committee in its report dated 26.10.2021.
14. Units CTO may be withdrawn anytime by the UPPCB in case of non compliance of any conditions or in the case of a verified complaint against the unit.
15. The unit shall strictly comply with all the provisions of the notarized affidavit dated 17.12.2021 as submitted by the project proponent.
16. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
17. The Board reserves the right to revoke this CTO which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
18. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn in accordance with law.
19. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
20. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
21. The unit shall obtain prior consents in the event of any addition of new emission generation

sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

22. Industry shall not use more than 1.5 KLD for domestic purpose, 12 KLD for dust suppression and 4.7 KLD for plantation. Water shall not be used in any manufacturing process in the industry.

23. This CTO will automatically stand cancelled on receipt of any complaint in future and on confirmation of investigation in the course of the complaint and non compliance of the directions/orders passed by Hon'ble National Green Tribunal in Appeal No-15/2021 (I.A. No-119/2021 and I.A. No-120/2021) from time to time.

24. The mining work should be done by the project proponent in such a way that the contour of the river is not changed.

25. Mining should not be done by the project proponent after sunset or at night.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (Circle 3)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
145253/UPPCB/Saharanpur(UPPCBRO)/CTO/air/SAHARANPUR/20
21

Dated : 30/12/2021

To ,

Shri SHRIDEEPAK CHAUDHARI
M/s MS STAR MINES
Yamuna River, SAHARANPUR,247121
SAHARANPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MS STAR MINES

Reference Application No. 14461141

Dated : 30/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MS STAR MINES. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 18/12/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (Circle 3)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Saharanpur to ensure the compliance of the conditions imposed in the certificate.

Chief Environmental Officer (Circle 3)

Dated : 30/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of River bed Sand/Bajri/Boulder-7,56,000 Cubic Meter /Annum.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	1 X 25 KVA	DIESEL	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is valid only for Mining of Sand/Bajri/Boulder-7,56,000 Cubic Meter /Annum.
2. Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated 26.03.2021.
3. The ground water shall be abstracted after obtaining NOC from the SGWA and its copy may be submitted to the Board within 3 months.
4. Industry shall be bound by the directions/orders passed by Hon'ble National Green Tribunal in Appeal No-15/2021 (I.A. No-119/2021 and I.A. No-120/2021) from time to time.
5. Provisions of the replenishment study submitted by the project proponent have to be strictly complied with.
6. This CTO shall be strictly subject to the orders to be passed from time to time in Appeal No-15/2021 (I.A. No-119/2021 and I.A. No-120/2021) by Hon'ble NGT" with respect to the unit.
7. The unit shall strictly comply with all the clauses of the notarized affidavit dated 17.12.2021 as submitted by the project proponent.
8. Unit must strictly comply with all the recommendations of the joint committee constituted by Hon'ble NGT before starting the mining operations.
9. If the penalty of Rs. 11,00,50,840/- as recommended by the Joint Committee is confirmed by the Hon'ble NGT then the CTO Water/Air issued by the Board shall be deemed cancelled
10. If the penalty of Rs. 11,00,50,840/- as recommended by the Joint Committee is confirmed by the Hon'ble NGT then the directions given by the Board vide letter no-H 43551/C-1/NGT-41/2019, dated-11.11.2019 will have to be complied with.
11. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
12. The unit obtains amended Environment Clearance from SEIAA and complies with all the conditions of modified E.C.
13. Units CTO will be subject to following all the recommendations as proposed by the joint committee in its report dated 26.10.2021.
14. Units CTO may be withdrawn anytime by the UPPCB in case of non compliance of any conditions or in the case of a verified complaint against the unit.
15. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
16. In case of D.G. Set operation it will ensure that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
17. The Board reserves the right to revoke this CTO which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
18. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn in accordance with law.
19. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
20. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified/approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.

21. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

22. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

23. This CTO will automatically stand cancelled on receipt of any complaint in future and on confirmation of investigation in the course of the complaint and non compliance of the directions/orders passed by Hon'ble National Green Tribunal in Appeal No-15/2021 (I.A. No-119/2021 and I.A. No-120/2021) from time to time.

24. The mining work should be done by the project proponent in such a way that the contour of the river is not changed.

25. Mining should not be done by the project proponent after sunset or at night.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (Circle 3)



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC037075

VALID FROM 21/07/2022 TO 20/07/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202206000233

Name of the Owner	SHRIDEEPAK CHAUDHARI		
Designation पद	Authorized Signatory	Company Name कंपनी का नाम	STAR MINES
Company Address कंपनी का पता	GATA NO.1, VILL-BARTHA KORSI, TEHSIL BEHAT SAHARAN	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	gata no 01, bartha kors, behat, saharanpur	Application Form Serial No.	SRNP0622NIN0065
Date of Submission	06/06/2022	Specimen Signature	

Location Particulars

District	Saharanpur	Block	SADHULI KADEEM
Plot No./Khasra No.	GATA NO.1, VILL-BARTHA KORSI	Municipality/Corporation	No
Ward No./Holding No.			TEHSIL BEHAT SAHARANPUR U.P.

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	30/07/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	36.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.00

Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	6.00
Date of Energization (In Case of Electric Pump)		30/07/2022	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	6.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:			4050.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

In case of any change of ownership of the proposed well, fresh authorization has to be obtained.

- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.

- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any-subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :23/07/2022

Place:Saharanpur

This certificate is electronically generated and does not require digital signature



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

ANNEX A 10

365

संदर्भ संख्या: 1184139/सी-3/जा.प्र./556/2022

दिनांक: 14/11/2022

सेवा में,

मैसर्स स्टार माईन्स,
गाटा संख्या-1, यमुना रीवर, ग्राम-बरथा कोरसी,
तहसील-बेहट, जनपद-सहारनपुर।

पंजीकृत

प्राप्ति संख्या: 343
दिनांक: 14/11/2022
पत्रावली संख्या: 8-53/544

विषय: पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

महोदय,

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। पट्टाधारक मैसर्स स्टार माईन्स, गाटा सं0-1, यमुना रीवर, ग्राम-बरथा कोरसी, तहसील-बेहट, जनपद-सहारनपुर के संबंध में क्षेत्रीय अधिकारी, सहारनपुर द्वारा प्रेषित आख्या दिनांक-10.11.2022 के अनुसार मा0 सर्वोच्च न्यायालय, नई दिल्ली में दायर सिविल अपील डायरी नं0-26439/2022 (Arising out of impugned final judgment and order dated 11.05.2022 in O.A. No. 249/2021 passed by the National Green Tribunal) मैसर्स स्टार माईन्स बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक-26.09.2022 तथा मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित अपील सं.-15/2021 (I.A. No. 22/2022) प्रमोद बनाम उ.प्र. राज्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक-10.05.2022 एवं ओ0ए0 सं. 249/2021 दलजीत सिंह व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक-11.05.2022 द्वारा आदेश पारित किये गये हैं। क्षेत्रीय अधिकारी, सहारनपुर की आख्यानुसार मा0 राष्ट्रीय हरित अधिकरण में योजित अपील संख्या-15/2021 (I.A. No. 22/2022) प्रमोद बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में आदेश दिनांक-09.06.2021 द्वारा गठित कमेटी द्वारा पूर्व में संदर्भित इकाई के विरुद्ध अनुमन्य क्षमता से अधिक खनन हेतु रू0-10,91,10,840/- की पर्यावरणीय क्षतिपूर्ति की संस्तुति की गयी है। मा. राष्ट्रीय हरित अधिकरण द्वारा उपरोक्त पारित आदेश दिनांक-10.05.2022 एवं 11.05.2022 के अनुपालन के संबंध में क्षेत्रीय अधिकारी, सहारनपुर द्वारा कार्यालय जिलाधिकारी (खनन अनुभाग), सहारनपुर के पत्र दिनांक-13.10.2022 के द्वारा प्रेषित पत्र के अनुसार इकाई द्वारा दिनांक-04.04.2021 से दिनांक-30.06.2021 तक कुल 84 दिवसों में 377778 घन मीटर बालू खनन किये जाने की सूचना प्रेषित की गयी है। क्षेत्रीय अधिकारी, सहारनपुर द्वारा प्रेषित आख्या के अनुसार इकाई द्वारा राज्य बोर्ड से सहमति प्राप्त किये बिना इकाई का संचालन किया गया है तथा दिनांक-04.04.2021 से दिनांक-30.06.2021 तक कुल 84 दिवसों हेतु खनन कार्य किया गया है। क्षेत्रीय अधिकारी, सहारनपुर द्वारा प्रेषित आख्या के अनुसार इकाई द्वारा उ.प्र. ग्राउण्ड वाटर डिपार्टमेंट से बिना अनापत्ति प्रमाण पत्र प्राप्त किये 18.0 कि.ली./दिन (State Level Environment Impact Assessment Authority द्वारा निर्गत पर्यावरणीय स्वीकृति के अनुसार) भूगर्भ जल दोहन किया गया है। उक्त इकाई भूजल दोहन की दृष्टि से Environment Compensation rate for illegal extraction of Ground Water रुपये-60/- प्रतिघन मीटर है। इस प्रकार इकाई द्वारा कुल 84 दिवसों में खनन कार्य किया गया है। क्षेत्रीय अधिकारी, सहारनपुर की उक्त आख्या दिनांक-10.11.2022 के अनुसार मा. राष्ट्रीय हरित अधिकरण द्वारा उपरोक्त पारित आदेश दिनांक-10.05.2022 एवं दिनांक-11.05.2022 के अनुक्रम में दिनांक-04.04.2021 से 30.06.2021 तक की अवधि अर्थात कुल 84 दिवसों में अवैध खनन हेतु पर्यावरणीय मानकों का उल्लंघन मानते हुए बिना सहमति प्राप्त किये अवैध खनन हेतु Approach 2-Rs 11,25,70,156/- में इकाई द्वारा पूर्व में जमा की गयी अधिरोपित पर्यावरणीय क्षतिपूर्ति रुपये-7,70,000/- को समायोजित करते हुए पर्यावरणीय क्षतिपूर्ति रुपये-11,18,00,156/- व अनुमन्य क्षमता से अधिक खनन हेतु क्षतिपूर्ति Rs. 10,91,10,840/- एवं भूगर्भ जल दोहन हेतु Rs. 90,720/- अर्थात कुल रुपये-22,10,01,716/- (रुपये बाईस करोड़ दस लाख एक हजार सात सौ सोलह मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करने की संस्तुति की गयी है। आपकी इकाई के संबंध में मा. राष्ट्रीय हरित अधिकरण में ओ.ए. नं.-201/2022 दलजीत सिंह बनाम स्टेट आफ यू.पी. विचाराधीन है।

उपरोक्त वर्णित परिस्थितियों में क्षेत्रीय अधिकारी, सहारनपुर द्वारा प्रेषित आख्या एवं संस्तुति तथा मा. राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक-10.05.2022 एवं दिनांक-11.05.2022 के अनुक्रम में सक्षम अधिकारी के अनुमोदनोपरान्त मैसर्स स्टार माईन्स, गाटा सं0-1, यमुना रीवर, ग्राम-बरथा कोरसी, तहसील-बेहट, जनपद-सहारनपुर पर दिनांक-04.04.2021 से 30.06.2021 तक की अवधि अर्थात कुल 84 दिवसों में अवैध खनन हेतु पर्यावरणीय मानकों का

टी.सी. 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010

उल्लंघन मानते हुए बिना सहमति प्राप्त किये अवैध खनन हेतु Approach 2-Rs 11,25,70,156/- में से इकाई द्वारा पूर्व में जमा की गयी अधिरोपित पर्यावरणीय क्षतिपूर्ति रुपये-7,70,000/- को समायोजित करते हुए पर्यावरणीय क्षतिपूर्ति रुपये-11,18,00,156/- व अनुमन्य क्षमता से अधिक खनन हेतु क्षतिपूर्ति Rs. 10,91,10,840/- एवं भूगर्भ जल दोहन हेतु Rs. 90,720/- अर्थात् कुल रुपये- 22,10,01,716/- (रुपये बाईस करोड़ दस लाख एक हजार सात सौ सोलह मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ.प्र. प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, वैभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक खाता संख्या-701502010002104, आई.एफ.एस.सी. कोड -UBIN0570150 में 15 दिन के अन्दर जमा करें एवं अधिरोपित पर्यावरणीय क्षतिपूर्ति का भुगतान निर्धारित समयावधि के अन्तर्गत जमा किये जाने का साक्ष्य इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रस्तुत करें।

सक्षम अधिकारी के द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी (वृत्त-3)

प्रतिलिपि:

क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, सहारनपुर को इस निर्देश के साथ प्रेषित कि इकाई पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली हेतु आवश्यक कार्यवाही किया जाना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-3)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: 1183588/सी-3/वायु/599/2022

दिनांक: 1/11/2022

सेवा में,

मैसर्स स्टार माईन्स,
गाटा संख्या-01, बरथा कोरसी, यमुना रिवर,
तहसील-बेहट, जनपद-सहारनपुर।

1-11-2022
पंजीकृत

यह कि मैसर्स स्टार माईन्स, गाटा संख्या-01, बरथा कोरसी, यमुना रिवर, तहसील-बेहट, जनपद-सहारनपुर जोकि Mining of River Bed Sand/Bajri/Boulder-7,56,000 Cubic Meter/Annum के कार्य हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि उद्योग मैसर्स स्टार माईन्स, गाटा संख्या-01, बरथा कोरसी, यमुना रिवर, तहसील-बेहट, जनपद-सहारनपुर का मा० एन०जी०टी० में योजित ओ०ए० सं०-201/2022 दलजीत सिंह बनाम उ०प्र० राज्य व अन्य के आदेश दिनांक-21.04.2022 के अनुपालन में गठित संयुक्त समिति द्वारा इकाई का स्थलीय निरीक्षण दिनांक-24.06.2022 को किया गया। संयुक्त समिति की आख्या के अनुसार-

- A DG set of 25 KVA was available near the camp office for power backup. The DG set is equipped with acoustic enclosure, but not provided with adequate stack height as per norms.
- The unit has installed one borewell for meeting water requirement. No flow meter is installed at borewell. The unit has applied for NOC from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh on 31.12.2021, which is yet to be granted. The PP has not obtained permission for ground water as per EC before starting of mining operation.
- As per the condition of EC, four Ambient Air Quality monitoring stations were supposed to be established in the core zone as well as a buffer zone. However, no such air quality monitoring station was found established/ operational at the site.

इकाई में वर्तमान में ऑफ सीजन के कारण खनन कार्य दिनांक-01.07.2022 से बन्द है।

संयुक्त समिति द्वारा की गयी संस्तुतियां निम्नवत् है:-

- PP should be directed to obtain NOC from CGWA/SGWA for withdrawal of ground water. PP should also install electromagnetic flow meter at tubewells and maintain proper log book of fresh water withdrawal.
- The PP should provide adequate stack height in DG sets.
- The PP should provide adequate green belt in mining area.
- Necessary direction should be issued by UPPCB to PP for ensuring compliance of EC condition and Consent conditions in totality.

मा० एन०जी०टी० में योजित ओ.ए. सं.-201/2022 दलजीत सिंह बनाम उ०प्र० सरकार व अन्य में दिनांक-25.08.2022 में निम्नवत् आदेश पारित किये गये हैं:-

"..... 5. The report of the Joint Committee contains observations regarding serious violations of consent conditions and environmental norms by the Project Proponent- M/s Star Mines with recommendations for remedial action....."

6. In view of the above, we consider it appropriate to seek response from the respondents and accordingly direct issuance of notices alongwith copies of the application and report of the Joint Committee to the respondents No. 1 to 5 (1) State of Uttar Pradesh through its Chief Secretary, Government of Uttar Pradesh, (2) Director, Directorate of Geology and Mining, Uttar Pradesh, (3) UPPCB, (4) District Magistrate, Saharanpur and (5) the Project Proponent M/s Star Mines, Gata No. 1, Village, Barthkorsi, Tehsil-Behat, District Saharanpur, Uttar Pradesh by E-mail requiring them to file their response/reply to the allegations made in the application and observations/recommendations made in the report of the Joint Committee within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF....."

इकाई द्वारा SEIAA द्वारा जारी पर्यावरणीय स्वीकृति सं०-843/Praya/SEIAA/5989-5653/2022, दिनांक-26.03.2021 की अनुपालन आख्या प्रेषित नहीं की गयी है। इकाई को क्षेत्रीय कार्यालय, सहारनपुर के पत्रांक-658/सी/एस.आर.ई./एस-53/2022, दिनांक-18.08.2022 एवं दिनांक-25.08.2022 द्वारा नोटिस प्रेषित किया गया है, जिसकी अनुपालन आख्या प्राप्त नहीं है। उद्योग को दिनांक-31.12.2025 तक सशर्त सहमति वायु निर्गत की गयी है, जिसकी शर्त संख्या-2, 3, 8, 15, 16 का अनुपालन नहीं किये जाने के कारण सहमति वायु की शर्तों का उल्लंघन किया जा रहा है।

यह कि मैसर्स स्टार माईन्स, गाटा संख्या-01, बरथा कोरसी, यमुना रिवर, तहसील-बेहट, जनपद-सहारनपुर को दिनांक -31.12.2025 तक सशर्त सहमति वायु निर्गत की गयी है, जिसकी शर्तों का उल्लंघन किया जा रहा है। उद्योग के विरुद्ध विभिन्न माध्यमों से शिकायतें प्राप्त हो रही हैं। उद्योग द्वारा बोर्ड के पत्र दिनांक-30.12.2021 द्वारा निर्गत सशर्त सहमति वायु की शर्तों एवं मा. एन.जी.टी. द्वारा पारित आदेशों का उल्लंघन किया जा रहा है। मैसर्स स्टार माईन्स, गाटा संख्या-01, बरथा कोरसी, यमुना रिवर, तहसील-बेहट, जनपद-सहारनपुर के निर्गत पत्र

सेवा में,
जिलाधिकारी,
सहारनपुर।

महोदय,

कृपया अवगता कराना है कि आपके कार्यालय आदेश सं० 772/ख०अनु०/2021-22 दिनांक: 31.12.21 के द्वारा गठित टीम के सदस्यों ने जनपद सहारनपुर की तहसील बेहट, ग्राम बरथा कोरसी, के गाटा सं० 01, क्षै० 36.00 हैक्टेयर में पट्टेधारक मै० स्टार माइन्स, पार्टनर (1.) श्री भानू कर्णवाल पुत्र श्री संजय कर्णवाल निवासी इन्द्रपुरी कॉलोनी, बेहट रोड़ थाना कोतवाली नगर, सहारनपुर (2.) श्री दीपक चौधरी पुत्र श्री वेदपाल निवासी गली नं० 02, दयाल कॉलोनी, हकीकत नगर, सहारनपुर (3.) श्री रविन्द्र मलिक पुत्र श्री धीर सिंह मलिक निवासी 2बी/3065/1, जैन कॉलेज रोड़ प्रधुमन नगर, सहारनपुर (उ०प्र०)के पक्ष में उ०प्र० उपखनिज परिहार नियमावली, 1963 यथा संशोधित नियमावली, 2021 व शासनादेश सं० 24/2017/1875/86- 2017-57 (सामान्य)/2017 टी०सी०-1 दिनांक 14.08.2017 के क्रम में दिनांक 01.04.2021 से दिनांक. 31.03.2026 तक 05 वर्ष की अवधि के लिये स्वीकृत उपखनिजबालू/बजरी/बोल्डर के खनन पट्टा/अनुज्ञा क्षेत्र का पट्टा विलेख/अनुज्ञा पत्र, खनन योजना व पर्यावरण स्वच्छता प्रमाण पत्र में उल्लिखित शर्तों के अनुरूप वैज्ञानिक रूप से खनन किये जाने के सम्बंध में दिनांक: 01.05.2022 को मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा निर्गत निर्देशों के अनुपालन में स्थलीय निरीक्षण किया गया, निरीक्षण आख्या निम्नवत् है:-

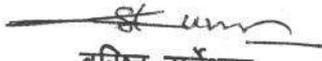
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1.	स्थलीय निरीक्षण के दौरान स्थिति	<table border="1"> <thead> <tr> <th>Coordinate Pillar</th> <th colspan="2">सीमांकित मानचित्र/खनन योजना में उल्लिखित सीमा स्तम्भों के Geo Coordinate व स्थिति (नियम 35)</th> <th>स्थापित / नहीं स्थापित</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>30°14'00.94"</td> <td>77°31'13.91"</td> <td>हाँ</td> </tr> <tr> <td>B</td> <td>30°14'16.50"</td> <td>77°31'24.43"</td> <td>हाँ</td> </tr> <tr> <td>C</td> <td>30°14'13.69"</td> <td>77°31'31.19"</td> <td>हाँ</td> </tr> <tr> <td>D</td> <td>30°14'19.59"</td> <td>77°31'37.85"</td> <td>हाँ</td> </tr> <tr> <td>E</td> <td>30°14'37.10"</td> <td>77°31'40.80"</td> <td>हाँ</td> </tr> <tr> <td>F</td> <td>30°14'39.19"</td> <td>77°31'36.25"</td> <td>हाँ</td> </tr> <tr> <td>G</td> <td>30°14'26.08"</td> <td>77°31'29.05"</td> <td>हाँ</td> </tr> <tr> <td>H</td> <td>30°14'09.19"</td> <td>77°31'02.18"</td> <td>हाँ</td> </tr> </tbody> </table>	Coordinate Pillar	सीमांकित मानचित्र/खनन योजना में उल्लिखित सीमा स्तम्भों के Geo Coordinate व स्थिति (नियम 35)		स्थापित / नहीं स्थापित	A	30°14'00.94"	77°31'13.91"	हाँ	B	30°14'16.50"	77°31'24.43"	हाँ	C	30°14'13.69"	77°31'31.19"	हाँ	D	30°14'19.59"	77°31'37.85"	हाँ	E	30°14'37.10"	77°31'40.80"	हाँ	F	30°14'39.19"	77°31'36.25"	हाँ	G	30°14'26.08"	77°31'29.05"	हाँ	H	30°14'09.19"	77°31'02.18"	हाँ
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2.	खनन स्वीकृत क्षेत्र में किया जा रहा है अथवा नहीं/यदि नहीं तो विस्तृत आख्या	कार्यालय के पत्र संख्या 898/ख०अनु०/सीमांकन दिनांक 10.10.2022 के क्रम में दिनांक 20.10.2022 को राजस्व विभाग एवं खनन विभाग द्वारा क्षेत्र का सीमांकन कर सीमा स्तम्भ स्थापित कराये गये हैं। "स्थलीय निरीक्षण के दौरान पाया गया कि पिलर A,B,C,D के बीच स्वीकृत क्षेत्र के अन्दर Mining Plan व पर्यावरण स्वच्छता प्रमाण पत्र में दी गयी शर्तों के अनुसार खनन कार्य किये जाने की चिन्ह पाये गये जिसमें प्रथम दृष्टिया यह प्रतीत होता है कि एक पिट का खनन कार्य पूर्ण होने के उपरान्त अगले पिट से उपखनिज की निकासी नियमानुसार की गई है। निरीक्षण के दौरान खनन पट्टा क्षेत्र में खनन कार्य बंद पाया गया।"																																				
3.	नियम 35 के अर्न्तगत वाहनों के प्रवेश व निकासी पर निगरानी के लिये 360° कोण पर दृश्यता	<table border="1"> <thead> <tr> <th>स्थापित/ नहीं</th> <th>स्थापित</th> <th>कार्य कर रहे है/कार्य नहीं कर रहे है</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>	स्थापित/ नहीं	स्थापित	कार्य कर रहे है/कार्य नहीं कर रहे है																																	
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रिकाडिंग योग्य चार सी0सी0टी0वी कैमरे युक्त चेक पोस्ट/गेट के निर्माण तथा प्रपत्र ई एम0एम0-11 पर अंकित बार कोड को पढ़ने तथा डाटा सुरक्षित रखने के लिये आर0एफ0आई0डी0 स्कैनर की स्थिति (नियम-44 के उल्लंघन की दशा में नियम-59 के अर्न्तगत शास्ति का भागीदार)	360° कोण पर दृश्यता रिकॉडिंग योग्य कैमरा	स्थापित एवं संचालित पाया गया।
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	वे-ब्रिज	स्थापित एवं बाट-माप विभाग से नियमानुसार प्रमाण पत्र प्राप्त कर संचालित पाया गया।
	आर0एफ0आई0डी0 स्कैनर	खनन पट्टे की निकासी पर आर0एफ0आई0डी0 स्कैनर लगा नहीं पाया गया किन्तु जनपद स्तर पर जिला खनिज फाण्डेशन न्यास निधि से आर0एफ0आई0डी0 स्कैनर युक्त चैक गेट्स की स्थापना की गई। जिससे खनन का परिवहन कर रहे वाहनों की नियमित जांच की जा रही है।
4.	उपखनिज के परिवहन हेतु परिवहन मार्ग की स्थिति	"उपखनिजों के परिवहन हेतु कच्चा मार्ग का निर्माण किया गया है जिसके संबंध में पट्टा धारक के प्रतिनिधि द्वारा अवगत कराया गया है कि उक्त मार्ग का रखरखाव नियमित रूप से किया जाता है तथा Water Sprinkler की सहायता से जल का छिडकाव प्रत्येक कार्य दिवस में नियमित रूप से किया जाता है। उक्त मार्ग का रखरखाव संतोषजनक पाया गया।"
5.	जाँच के दौरान निकासी पर खनिजों का परिवहन कर रहे वाहनों में Minetag लगा पाया गया अथवा नहीं।	"जाँच के दौरान खनन कार्य बंद पाया गया तथा निकासी मार्ग पर कुछ वाहन ही उपखनिज लदे पाये गये। उक्त वाहनों में Minetag लगा पाया गया तथा वैध परिवहन प्रपत्र भी वाहनों पर पाये गये।"
6.	नदी की जलधारा को अवरुद्ध/परिवर्तित किये जाने व जलधारा में सक्शन मशीन/लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किये जाने के सम्बंध में आख्या।	"निरीक्षण के दौरान स्वीकृत खनन पट्टा क्षेत्र के भीतर कहीं भी नदी की जलधारा को अवरुद्ध/परिवर्तित किये जाने व सक्शन मशीन/लिफ्टर आदि मशीनों से खनन कार्य किये जाने के निषान नहीं पाये गये।"
7.	पट्टाधारक द्वारा Ground Water extraction हेतु सक्षम से अनापत्ति प्रमाण पत्र प्राप्त किया जा चुका है अथवा नहीं।	U.P Ground water NOC प्राप्त है।
8.	Ground Water Recharge Point (यदि कोई स्वीकृत खनन पट्टा क्षेत्र के आस पास है) को बाधित/प्रभावित तो नहीं किया जा रहा है के संबंध में अद्यतन स्थिति।	"स्वीकृत खनन पट्टा क्षेत्र के आस पास Ground Water Recharge Point का होना नहीं पाया गया।"
9.	प्रपत्र ई-एम0एम0-11 निर्गत किये जाने वाले स्थल पर खनन पट्टे का विवरण तथा विक्रय	"निरीक्षण के दौरान प्रपत्र ई-एम0एम0-11 निर्गत किये जाने वाले स्थल पर खनन पट्टे का विवरण तथा विक्रय मूल्य बोर्ड पर प्रदर्शित होना पाया गया।"

	मूल्य प्रदर्शित है अथवा नहीं के सम्बंध में आख्या	
10.	20 अक्टुबर 2022 से जॉच की दिनांक तक निकासी किये गये खनिज की मात्रा के सापेक्ष जारी रॉयल्टी के संबंध में अद्यतन स्थिति।	"20 अक्टुबर 2022 से जॉच की दिनांक तक निकासी किये गये खनिज की मात्रा के सापेक्ष जारी रॉयल्टी से मिलान किये जाने पर सही पाया गया।"
11.	खनन व लोडिंग का कार्य केवल दिन में किये जाने के सम्बंध में आख्या	"निरीक्षण के दौरान स्वीकृत खनन पट्टा क्षेत्र में खनन कार्य बन्द होना पाया गया। मौके पर उपस्थित पट्टाधारक के प्रतिनिधी द्वारा अवगत करा गया कि पर्यावरण स्वच्छता प्रमाण पत्र के अनुसार खनन व लोडिंग का कार्य प्रत्येक कार्य दिवस में केवल 08 घण्टे/दिन में किया जाता है।"
12.	वायु प्रदूषण की रोकथाम हेतु Water Sprinklers स्थापित है व कार्य कर रहे है अथवा नहीं के सम्बंध में आख्या	"वायु प्रदूषण की रोकथाम हेतु टैंकर के माध्यम से Water Sprinkling की व्यवस्था पट्टाधारक द्वारा की गयी पायी गई। निरीक्षण के दौरान वायु प्रदूषण का स्तर निर्धारित मात्रा के अन्दर पाया गया।"
13.	सिंचाई हेतु निर्मित बॉधों, बिजली के खम्बों/लाईन, रेलवे लाईन, सड़क आदि की सुरक्षा हेतु निर्धारित मानकों का पालन किये जाने के सम्बंध में आख्या	"निरीक्षण के दौरान पाया गया कि पट्टाधारक द्वारा स्वीकृत खनन पट्टा क्षेत्र के अन्दर ही खनन कार्य किया जा रहा है।"
14.	खनन कार्य से Surface/Underground Water प्रदूषण की स्थिति	"निरीक्षण के दौरान पट्टा क्षेत्र के कुछ भाग में यमुना नदी का प्रवाह होना पाया जिसमें प्रदूषण का स्तर न्यूनतम पाया गया। आसपास स्थित हैण्ड पम्प के जल में प्रदूषण का स्तर निर्धारित मात्रा के अन्दर पाया गया।"
15.	खनन क्षेत्र के समीपवर्ती क्षेत्र में हरित पट्टी की स्थिति	"निरीक्षण के दौरान पाया गया कि निकासी मार्ग के आस पास हरित पट्टी विकसित की जा रही है।"
16.	प्राथमिक चिकित्सा सुविधा उपलब्ध कराए जाने की व्यवस्था के सम्बंध में आख्या	"पट्टाधारक द्वारा बनाये गये कैम्प कार्यालय में प्राथमिक चिकित्सा सुविधा की व्यवस्था निर्धारित मानकों के अनुरूप की हुई पायी गयी।"
17.	पट्टेधारक द्वारा E.C. के Compliance किये/कराए जाने हेतु की गई व्यवस्था (यदि कोई विशेषज्ञ/परामर्शदाता अनुबंधित किया गया है) की अद्यतन स्थिति	"उक्त के संबंध में पट्टाधारक के प्रतिनिधी द्वारा अवगत कराया गया कि उक्त कार्यों को करने/कराने हेतु विशेषज्ञ/परामर्शदाता से अनुबंध किया जाने का कार्य प्रक्रिया में है। उक्त विपरामर्शदाता पर्यावरण स्वच्छता प्रमाण पत्र में दिये गयी शर्तों के Compliance संबंधी समस्त आख्या सीधे पट्टाधारक को दिया करेगा तथा उक्त की त्रैमासिक Compliance Report नियमानुसार पट्टाधारक द्वारा समस्त संबंधित अधिकारिगणों को प्रेषित की जायेगी। उक्त के क्रम में खान अधिकारी द्वारा निर्दिष्ट किया गया है कि विशेषज्ञ/परामर्शदाता से अनुबंध यथाशीघ्र कराकर अनुबंध की प्रति कार्यालय में उपलब्ध करायी जायें।"
18.	उपखनिज का परिवहन त्रिपाल/प्लास्टिक कवर से ढके ट्रक/ट्रैक्टर से किया जा रहा है	"उपखनिज का परिवहन त्रिपाल/प्लास्टिक कवर से ढके ट्रक/ट्रैक्टर से किया गया जाना नहीं पाया गया, जिस संबंध में मौके पर उपस्थित पट्टाधारक के प्रतिनिधी को

	अथवा नहीं	उक्त नियम के अनुश्रवण किये जाने हेतु खान अधिनियमी सहारनपुर द्वारा निर्देशित किया गया।"
19.	ध्वनि प्रदूषण की स्थिति	"निरीक्षण के दौरान ध्वनि प्रदूषण का स्तर निर्धारित सीमा के अन्दर होना पाया गया।"
20.	खनन क्षेत्र में सोलर लैम्पस/ प्रकाश व्यवस्था उपलब्ध है अथवा नहीं	"निरीक्षण के दौरान खनन क्षेत्र में प्रकाश की व्यवस्था बिजली व जनरेटर होनी पायी गयी तथा सोलर लैम्पस/प्रकाश व्यवस्था उपलब्ध नहीं पायी गयी। जिस संबंध में सुचारु व्यवस्था किये जाने हेतु खान अधिकारी द्वारा पट्टाधारक के प्रतिनिधी को निर्देशित किया गया।"
21.	खनन कार्य से Soil Erosion तो नहीं हो रहा है	"नहीं।"
22.	खनन क्षेत्र में श्रमिकों के लिये अस्थायी आवास, ईंधन, स्वच्छ जल, शौचालय आदि की सुविधा उपलब्ध करायी गयी है अथवा नहीं	"खनन क्षेत्र में श्रमिकों के लिये अस्थायी आवास, ईंधन, स्वच्छ जल, शौचालय आदि की सुविधा पट्टाधारक द्वारा उपलब्ध करायी गयी है।"
23.	उपखनिज के परिवहन में लगे वाहनों द्वारा वायु व ध्वनि प्रदूषण की स्थिति	"उपखनिज के परिवहन में लगे वाहनों का वायु व ध्वनि प्रदूषण का स्तर नियंत्रित सीमा के अन्दर होना पाया गया।"
24.	श्रमिकों को हेलमेट, जूता व मास्क आदि दिये गये है अथवा नहीं	"हाँ।"
25.	श्रमिकों का स्वास्थ्य बीमा व जीवन बीमा करवाया गया है अथवा नहीं	"निरीक्षण के दौरान पट्टाधारक के प्रतिनिधी द्वारा अवगत कराया गया कि श्रमिकों का स्वास्थ्य एवं जीवन बीमा कराये जाना प्रक्रिया में है जिस संबंध में खान अधिकारी, सहारनपुर द्वारा उक्त प्रक्रिया को शीघ्र पूर्णकराकर बीमा की प्रति कार्यालय में प्रस्तुत करने हेतु निर्देशित किया गया।"
26.	वायु में PM ₁₀ , PM _{2.5} , SO ₂ , NO _x को नियमित जांचा जा रहा है अथवा नहीं	"निरीक्षण के दौरान पट्टाधारक के प्रतिनिधी द्वारा अवगत कराया गया कि वायु प्रदूषण कि नियमित जांच समय-समय पर करायी जाती है। उक्त के संबंध में क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा निर्देशित किया गया है कि उक्त की जांच आख्या का त्रैमासिक विवरण कार्यालय को उपलब्ध कराया जाये।"
27.	उपखनिज के खनन/परिवहन का लेखा रखा जा रहा है अथवा नहीं (एम०एम०-12 नियम 73)	"निरीक्षण के दौरान उपखनिज के खनन/परिवहन का लेखा को नियमानुसार रखा जाना पाया गया।"
28.	ई-एम०एम०-11 में प्रविष्टियों की स्थिति (नियम-70 (3) निष्कर्ष/संस्तुतियों	"निरीक्षण के दौरान ई-एम०एम०-11 में प्रविष्टियों का मिलान किया गया जो सही पाया गया। अवैध खनन एवं परिवहन पर प्रभावी अंकुष लगाये जाने हेतु समिति के अध्यक्ष व अपर जिलाधिकारी (वित्त एवं राजस्व) द्वारा नियमित रूप से खनन पट्टा क्षेत्र का निरीक्षण करने व सतत् निगरानी रखने के निर्देश दिये गये। साथ ही समय-समय पट्टा क्षेत्र का निरीक्षण कर निरीक्षण आख्या

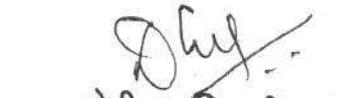
निरीक्षण के दौरान समिति के सदस्यों द्वारा दिये गये दिशा निर्देशों का अनुपालन कर अनुपालन आख्या खनिज अनुभाग, सहारनपुर में उपलब्ध कराये जाने हेतु निर्देशित किया गया।"


वरिष्ठ सर्वेक्षक
क्षेत्र कार्यालय
गाजियाबाद


खान अधिकारी
सहारनपुर


संयुक्त निदेशक
जिलाधिकारी कार्यालय
(खनन अनुभाग)
सहारनपुर


अधिसाक्षी अभियन्ता
सिंचाई निर्माण खण्ड
सहारनपुर


क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड
सहारनपुर


उपजिलाधिकारी
बेहट


प्रभागीय निदेशक
सामाजिकी वानिकी प्रभाग
सहारनपुर


अपर जिलाधिकारी (वि०/रा०)
सहारनपुर

SIX MONTHLY COMPLIANCE REPORT
AS PER TERMS & CONDITIONS OF E.C.
FOR

RIVER BED SAND/BAJRI/BOULDER MINING PROJECT

LOCATED AT YAMUNA RIVER

AT GATA NO.-01, VILLAGE- BARTHA KORSI, TEHSIL- BEHAT,
DISTRICT- SAHARANPUR, U.P., LEASED AREA-36.00 HA.

ANNUAL PRODUCTION - 7,56,000 CUBIC METER/YEAR

PROJECT PROPONENT - M/S STAR MINES

PERIOD OF COMPLIANCE REPORT	FROM - JULY - 2022 TILL DEC - 2022
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Report

This is in reference to the O.A.N0 268/2021 Jahangir Vs State of Haryana order dated 25-01-2023 the area mentioned in O.A is physically examined on site and Google Earth images of 11/2020,11/2021,02/2022 Years are studied and Compared.

After considering both the facts, on-site examination and Google earth image comparison,there is no diversion of river course of Yamuna river found at above said Location.

V. P.
15/03/23
E.G.
I.C.D.SRE

M. Prakash
15/3/23
(Om Prakash Verma)
Superintending Engineer
Irrigation Works Circle,
Saharanpur (UP).

जिलाधिकारी,
सहारनपुर।

कृपया अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या 90/2020 प्रमोद बनाम उ0प्र0 सरकार व अन्य में दिनांक 06.04.2021 को पारित आदेश निम्नवत् है:-

Accordingly, we direct that replenishment study may now be got conducted by the State, in accordance with the earlier orders of this Tribunal within three months and further mining be allowed consistent with the replenishment study. Till such study is carried out, mining may be suitably restricted. No mining be allowed upstream of Hathnikund Barrage in villages Mayapur and Rehna unless permissibility of such mining is found to be conducive to the environment and there is valid ground to ignore the opinion of the FRI.

The application is disposed of.

A copy of this order be forwarded to the District Magistrate, Saharanpur and SEIAA, U.P. by e-mail for compliance.

In view of order in the main matter, I.A. No. 39/2021 also stands disposed of.

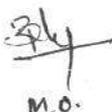
उपरोक्त प्राप्त आदेशों के क्रम में अनुपालन आख्या निम्न प्रकार है:-

1. जिसके क्रम में Enforcement & Monitoring Guidelines for Sand Mining- 2020 के प्रावधानों के अनुसार जनपद सहारनपुर में पुनः पूर्ति अध्ययन (Replenishment Study) हेतु सब-डिविजनल कमिटी (Sub-Divisional Committee) का गठन कार्यालय के पत्र संख्या 1383/ख0अनु01/ई-निविदा-कमेटी/2021 दिनांक 02.05.2022 द्वारा किया गया। निदेशक, भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन, लखनऊ के कार्यवृत्त में दिये गये निर्देशों के क्रम में क्षेत्रों की पुनः पूर्ति अध्ययन (Replenishment Study) हेतु कार्यालय के पत्र संख्या 1384/ख0अनु/ई-निविदा/2022 दिनांक 02.05.2022 द्वारा विज्ञप्ति एन0आई0सी0 के वैबसाईट www.etender.up.nic.in दिनांक 05.05.2022 से 13.05.2022 तक ई-निविदा आमंत्रित कि गई। जिसके द्वारा न्यूनतम विड दिये जाने पर मैसर्स ग्रीनसइण्डिया कन्सलटिंग प्रा0 लि0 पता- 608-611, लेवल 5 शोपरिक्स मॉल, सैक्टर-5 वैशाली गाजियाबाद को क्षेत्र में कार्य करने हेतु उपकरण एवं स्टाफ की सहायता प्राप्त करने के लिये चयनित किया गया।
2. कमेटी द्वारा Enforcement & Monitoring Guidelines for Sand Mining- 2020 के अध्याय (05) में दिये गये निर्देशों के अनुपालन में मानसून सत्र-2022 में पुनः पूर्ति अध्ययन हेतु क्षेत्रों के निरीक्षण एवं अध्ययन हेतु कार्य की रूप रेखा (Line of action) बनाई गई। (संलग्नक-1)
3. जनपद सहारनपुर में अधिकांश खनन क्षेत्र यमुना नदी पर स्थित है। सभी उपखनिजों की खण्ड एक दूसरे से सटे हैं, जिनकी संख्या 16 है तथा खैरावली रॉ, बादशाहीबाग रॉ, बडकलां रॉ, गैसरा रॉ, कालूवाला रॉ में 06 उपखनिज के क्षेत्र उपलब्ध हैं। सभी नदियाँ साथ ही आस पास ही स्थित हैं, जिसमें कुल उपखनिज की खनन क्षेत्रों की संख्या 22 है। (संलग्नक-2)
4. अध्ययन कार्य रूप रेखा के अनुरूप सब-डिविजनल कमिटी (Sub-Divisional Committee) द्वारा प्री-मानसून पुनः पूर्ति अध्ययन (Pre- Monsoon Replenishment Study) कुल 22 क्षेत्रों में दिनांक 02.06.2022 से आरम्भ कर दिनांक 20.06.2022 तक (19 दिनों की अवधि में) करवाई गई, जिसमें भौतिक सर्वेक्षण, डीजीपीएस सर्वेक्षण एवं ग्लोबल सर्वेक्षण द्वारा बेसलाईन डाटा एकत्र किया गया।
5. रेत, बजरी और बोल्टर (छोटे आकार) (RBM) की उपलब्धता/क्षमता के अध्ययन एवं विश्लेषण के लिए खनन क्षेत्रों को जियो-टैग कर सर्वेक्षण किया गया।

6. विभिन्न निदयों के तट में उपखनिज की उपलब्धता के वर्तमान आंकलन (Existing Reserve) हेतु नियमित अंतराल पर भौतिक सर्वेक्षण के आधार पर पिट प्रोफाइल कर सर्वेक्षण किया गया।
7. क्षेत्र से एकत्र किये गये डीजीपीएस और ड्रोन डाटा को दिनांक 21.06.2022 से 10.07.2022 (कुल 20 दिनों) की अवधि में सॉफ्टवेयर सर्वर में संकलित एवं संसाधित (Complied, Processed) किया गया और आउटपुट रिकॉर्ड तैयार किया गया।
8. उत्पन्न आँकड़ों के आधार पर पुनः पूर्ति अध्ययन की रिपोर्ट प्रारूप पर दिनांक 01.07.2022 से 20.07.2022 की अवधि (कुल 10 दिनों) की अवधि में कार्य किया गया एवं प्री-मानसून पुनः पूर्ति अध्ययन (Pre Monsoon Replenishment Study) रिपोर्ट को परिणामों एवं विश्लेषण के आधार पर (03) खण्डों में तैयार किया गया। (संलग्नक-3)
9. इस प्रकार प्री-मानसून पुनः पूर्ति अध्ययन (Pre Monsoon Replenishment Study) का कार्य कुल 49 दिनों की अवधि में सम्पूर्ण किया जा सका।
10. Enforcement & Monitoring Guidelines for Sand Mining- 2020 के दिशा-निर्देशों के अनुसार विभिन्न कारकों को ध्यान में रखते हुये मात्रा MRL के आँकड़ों को एकत्र किया गया एवं अध्ययन रिपोर्ट तैयार की गयी, जिसको मानसून के बाद के परिणामों के आधार पर विश्लेषण के उपरान्त मिलाया जायेगा एवं निष्कर्ष के साथ अन्तिम रिपोर्ट को मूल्यांकन हेतु SEIAA/UPPCB को भेजा जाएगा।

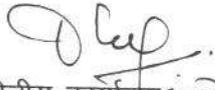
सब-डिविजनल कमिटी (Sub-Divisional Committee) द्वारा प्री-मानसून पुनः पूर्ति अध्ययन (Pre- Monsoon Replenishment Study) कुल 22 क्षेत्रों की Enforcement & Monitoring Guidelines for Sand Mining- 2020 के दिशा-निर्देशों के अनुसार विभिन्न कारकों को ध्यान में रखते हुये मात्रा MRL के आँकड़ों को एकत्र किया गया एवं अध्ययन रिपोर्ट की स्वीकृति की जाती है।

अतः महोदय से अनुरोध है कि प्री-मानसून पुनः पूर्ति अध्ययन (Pre- Monsoon Replenishment Study) कुल 22 क्षेत्रों स्वीकृत अध्ययन रिपोर्ट से माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या 90/2020 प्रमोद बनाम उ0प्र0 सरकार व अन्य में पारित आदेश दिनांक 06.04.2021 के संबंध में अवगत कराने का कष्ट करें।

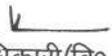

M.O.
संयुक्त निदेशक/
खान अधिकारी
सहारनपुर


अधिशाली अभियन्ता
लोक निर्माण विभाग
सहारनपुर


अधिशाली अभियन्ता
सिंचाई निर्माण खण्ड
सहारनपुर


क्षेत्रीय कार्यालय अधिकारी-
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
सहारनपुर


प्रभागीय वनाधिकारी
शिवालिक वन प्रभाग
सहारनपुर


अपर जिलाधिकारी(वि0/रा0)
सहारनपुर

26/12

जिलाधिकारी,
सहारनपुर।

कृपया अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या 90/2020 प्रमोद बनाम उ0प्र0 सरकार व अन्य में दिनांक 06.04.2021 को पारित आदेश निम्नवत् है:-

Accordingly, we direct that replenishment study may now be got conducted by the State, in accordance with the earlier orders of this Tribunal within three months and further mining be allowed consistent with the replenishment study. Till such study is carried out, mining may be suitably restricted. No mining be allowed upstream of Hathnikund Barrage in villages Mayapur and Rehna unless permissibility of such mining is found to be conducive to the environment and there is valid ground to ignore the opinion of the FRI.

The application is disposed of.

A copy of this order be forwarded to the District Magistrate, Saharanpur and SEIAA, U.P. by e-mail for compliance.

In view of order in the main matter, I.A. No. 39/2021 also stands disposed of.

उपरोक्त प्राप्त आदेशों के क्रम में अनुपालन महोदय की अध्यक्षता में दिनांक 26.12.2022 को बैठक आहुत की गई जिसमें निम्न बिन्दुओं पर आख्या प्रस्तुत की गई थी:-

1. जिसके क्रम में Enforcement & Monitoring Guidelines for Sand Mining- 2020 के प्रावधानों के अनुसार जनपद सहारनपुर में पुनः पूर्ति अध्ययन (Replenishment Study) हेतु सब-डिविजनल कमिटी (Sub-Divisional Committee) का गठन कार्यालय के पत्र संख्या 1383/ख0अनु01 /ई-निविदा-कमेटी/2021 दिनांक 02.05.2022 द्वारा किया गया। निदेशक, भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन, लखनऊ के कार्यवृत्त में दिये गये निर्देशों के क्रम में क्षेत्रों की पुनः पूर्ति अध्ययन (Replenishment Study) हेतु कार्यालय के पत्र संख्या 1384/ख0अनु/ई-निविदा/2022 दिनांक 02.05.2022 द्वारा विज्ञप्ति एन0आई0सी0 के वैबसाईट www.etender.up.nic.in दिनांक 05.05.2022 से 13.05.2022 तक ई-निविदा आमंत्रित कि गई। जिसके द्वारा न्यूनतम विड दिये जाने पर मैसर्स ग्रीनसइण्डिया कन्सलटिंग प्रा0 लि0 पता- 608-611, लेवल 5 शोपरिक्स मॉल, सैक्टर-5 वैशाली गाजियाबाद को क्षेत्र में कार्य करने हेतु उपकरण एवं स्टाफ की सहायता प्राप्त करने के लिये चयनित किया गया।
2. कमेटी द्वारा Enforcement & Monitoring Guidelines for Sand Mining- 2020 के अध्याय (05) में दिये गये निर्देशों के अनुपालन में मानसून सत्र-2022 में पुनः पूर्ति अध्ययन हेतु क्षेत्रों के निरीक्षण एवं अध्ययन हेतु कार्य की रूप रेखा (Line of action) बनाई गई। (संलग्नक-1)
3. जनपद सहारनपुर में अधिकांश खनन क्षेत्र यमुना नदी पर स्थित है। सभी उपखनिजों की खण्ड एक दूसरे से सटे हैं, जिनकी संख्या 16 है तथा खैरावली रॉ, बादशाहीबाग रॉ, बडकलां रॉ, गैसरा रॉ, कालूवाला रॉ में 06 उपखनिज के क्षेत्र उपलब्ध हैं। सभी नदियाँ साथ ही आस पास ही स्थित हैं, जिसमें कुल उपखनिज की खनन क्षेत्रों की संख्या 22 है। (संलग्नक-2)
4. अध्ययन कार्य रूप रेखा के अनुरूप सब-डिविजनल कमिटी (Sub-Divisional Committee) द्वारा प्री-मानसून पुनः पूर्ति अध्ययन (Pre- Monsoon Replenishment Study) कुल 22 क्षेत्रों में दिनांक 02.06.2022 से आरम्भ कर दिनांक 20.06.2022 तक (19 दिनों की अवधि में) करवाई गई, जिसमें भौतिक सर्वेक्षण, डीजीपीएस सर्वेक्षण एवं ड्रोन सर्वेक्षण द्वारा बेसलाईन डाटा एकत्र किया गया।
5. रेत, बजरी और बोल्टर (छोटे आकार) (RBM) की उपलब्धता/क्षमता के अध्ययन एवं विश्लेषण के लिए खनन क्षेत्रों को जियो-टैग कर सर्वेक्षण किया गया।
6. विभिन्न नदियों के तट में उपखनिज की उपलब्धता के वर्तमान आंकलन (Existing Reserve) हेतु नियमित अंतराल पर भौतिक सर्वेक्षण के आधार पर पिट प्रोफाइल कर सर्वेक्षण किया गया।

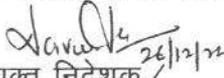
7. क्षेत्र से एकत्र किये गये डीजीपीएस और ड्रोन डाटा को दिनांक 21.06.2022 से 10.07.2022 (कुल 20 दिनों) की अवधि में सॉफ्टवेयर सर्वर में संकलित एवं संसाधित (Complied, Processed) किया गया और आउटपुट रिकॉर्ड तैयार किया गया।
8. उत्पन्न आँकड़ों के आधार पर पुनः पूर्ति अध्ययन की रिपोर्ट प्रारूप पर दिनांक 01.07.2022 से 20.07.2022 की अवधि (कुल 10 दिनों) की अवधि में कार्य किया गया एवं प्री-मानसून पुनः पूर्ति अध्ययन (Pre Monsoon Replenishment Study) रिपोर्ट को परिणामों एवं विश्लेषण के आधार पर (03) खण्डों में तैयार किया गया। (संलग्नक-3)
9. इस प्रकार प्री-मानसून पुनः पूर्ति अध्ययन (Pre Monsoon Replenishment Study) का कार्य कुल 49 दिनों की अवधि में सम्पूर्ण किया जा सका।
10. Enforcement & Monitoring Guidelines for Sand Mining- 2020 के दिशा-निर्देशों के अनुसार विभिन्न कारकों को ध्यान में रखते हुये मात्रा MRL के आँकड़ों को एकत्र किया गया एवं अध्ययन रिपोर्ट तैयार की गयी, जिसको मानसून के बाद के परिणामों के आधार पर विश्लेषण के उपरान्त मिलाया जायेगा एवं निष्कर्ष के साथ अन्तिम रिपोर्ट को मूल्यांकन हेतु SEIAA/UPPCB को भेजा जाएगा।

सब-डिविजनल कमिटी (Sub-Divisional Committee) द्वारा प्री-मानसून पुनः पूर्ति अध्ययन (Pre-Monsoon Replenishment Study) कुल 22 क्षेत्रों की Enforcement & Monitoring Guidelines for Sand Mining- 2020 के दिशा-निर्देशों के अनुसार विभिन्न कारकों को ध्यान में रखते हुये मात्रा MRL के आँकड़ों को एकत्र किया गया एवं अध्ययन रिपोर्ट की स्वीकृति गई।

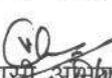
उपरोक्त के अनुक्रम में पोस्ट मानसून पुनः पूर्ति अध्ययन (Post-Monsoon Replenishment Study) जल स्तर बढ़े होने के कारण माह नवम्बर-2022 में की गई जिसका विवरण निम्न प्रकार है :-

1. क्षेत्र के पोस्ट-मानसून अध्ययन कार्य में वर्तमान में विभिन्न नदी तटों में उपलब्ध उपखनिजों का वर्तमान आकलन हेतु क्षेत्र को जिओ-टैग कर भौतिक सर्वे, डीजीपीएस सर्वे ड्रोन सर्वे का कार्य।
2. जिओ-टैग करें क्षेत्रों का भौतिक सर्वे, डीजीपीएस सर्वे और ड्रोन सर्वे डेटा को एकत्र कर सॉफ्टवेयर सर्वर में संकलित कर संसाधित कर आउटपुट रिकॉर्ड बनाने का कार्य।
3. प्राप्त आकड़ों के आधार पर पुनः पूर्ति अध्ययन की रिपोर्ट का प्रारूपण कर पोस्ट-मानसून पुनः पूर्ति अध्ययन रिपोर्ट को परिणामों एवं विश्लेषण के आधार पर (03) खण्डों में तैयार कराने का कार्य।

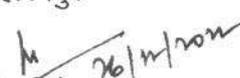
अतः महोदय से अनुरोध है कि प्री-मानसून पुनः पूर्ति अध्ययन (Pre-Monsoon Replenishment Study) एवं (Post-Monsoon Replenishment Study) कुल 22 क्षेत्रों स्वीकृत अध्ययन रिपोर्ट से माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या 90/2020 प्रमोद बनाम उ0प्र0 सरकार व अन्य में पारित आदेश दिनांक 06.04.2021 के संबंध में निदेशक, भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन, लखनऊ के माध्यम से अवगत कराने का कष्ट करें।


संयुक्त निदेशक/
खान अधिकारी
सहारनपुर

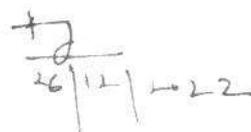

अधिसासी अभियन्ता
लोक निर्माण विभाग
सहारनपुर


अधिसासी अभियन्ता
सिंचाई निर्माण खण्ड
सहारनपुर


क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
सहारनपुर


प्रभागीय निदेशक
सामाजिकी वानिकी प्रभाग,
सहारनपुर


अपर जिलाधिकारी (वि0/रा0)
सहारनपुर


26/11/22

**SUB-DIVISIONAL COMMITTEE - SAHARANPUR
SUMMARY OF PRE-MONSOON REPLENISHMENT STUDY REPORT
- YEAR - 2022 -**

PRE-MONSOON - 2022 BASELINE DATA SUMMARY

Sl. No.	Operative / Nonoperative	Teshth	Minor Mineral	River	Village	Gata/KhandZone	Area (in Ha.)	DRONE DSM Record				WORKING		DGPS Survey Record			DRONE - DGPS Variation
								Max. Elevation	Min. Elevation /Zero Level	Elevation Difference	DRONE REPORT - Reserve	Life of Mine As per DRONE Reserve	MAX. MRL	Min. MRL /Zero Level	Elevation Difference		
1	Operative	Behat	R.B.M.	Budshanihigh Rao	Nayapur Rooppur	Gata No. 14/1	3.100	394.662	388.980	5.682	92993	2.50	394.659	388.981	5.678	0.004	
2	Operative	Behat	R.B.M.	Yamuna	Bartha Kosi	Gata No. - 1	36.000	302.492	292.200	10.292	173732	0.27	302.505	292.122	10.383	-0.091	
3	Operative	Behat	R.B.M.	Bakula Ra	Haidapur Hindawala	Khand No. Gata No. - 8/1, 19 & 22	4.200	377.000	368.000	9.000	143893	2.86	377.009	368.020	8.989	0.011	
4	Operative	Behat	R.B.M.	Khurwal Ra	Sherpur Pelon	Gata No. - 3782 & 3792	7.000	355.000	349.000	6.000	206937	2.45	355.100	349.138	5.970	0.030	
5	Operative	Behat	R.B.M.	Yamuna	Nunyan Acharnal	Gata No. - 11/1, 11/2 & 11/3	24.290	294.000	284.000	10.000	607313	1.39	294.001	284.001	10.000	0.000	
6	Operative	Behat	R.B.M.	Yamuna	Reha	Khand No. - Gata no. - 03, 101 No. - 05	8.030	356.665	345.100	11.565	195089	2.02	356.665	345.100	11.565	0.000	
7	Operative	Behat	R.B.M.	Gaisara Rao	Rahna	Gata No. 179/2	3.750	357.239	351.120	6.619	111795	2.48	357.739	351.120	6.619	0.000	
8	Operative	Nukur	Sand	Yamuna	Dhikan Kalun	Gata No. - 839, 841 to 856, 858, 859, 860, 861, 863, 864, 865, 866, 867, 871, 872, 888, 889, 406, 407	52.630	276.669	261.100	15.569	26767	0.03	275.918	261.233	14.685	0.884	
1	Nonoperative	Behat	R.B.M.	Khurwal Ra	Sherpur Pelon		6.475	375.839	360.100	15.739	229913	2.96	375.839	360.100	15.739	0.000	
2	Nonoperative	Behat	R.B.M.	Kaluwala	Kaluwala Pahnadpur		14.900	385.520	358.833	26.687	359485	2.01	385.520	358.833	26.687	0.000	
3	Nonoperative	Behat	R.B.M.	Yamuna	Akharpur Bans Acharnal		17.900	319.090	307.100	11.990	248739	0.77	318.395	306.423	11.970	0.020	
4	Nonoperative	Behat	R.B.M.	Yamuna	Arzi Levadi Acharnal and Masoopur Gah Acharnal	1 and 1	13.800	313.546	302.000	11.546	412595	4.66	313.262	302.082	11.181	0.365	
5	Nonoperative	Behat	R.B.M.	Yamuna	Sherjapur Bans Acharnal		13.000	310.605	301.990	8.615	383837	1.64	310.021	302.023	7.998	0.617	
6	Nonoperative	Behat	R.B.M.	Yamuna	Ahadindpur Bans Acharnal	1/1	9.580	311.562	303.990	7.572	145022	0.84	311.866	304.255	7.611	-0.039	
7	Nonoperative	Behat	R.B.M.	Yamuna	Meinodpur Nangli Acharnal	1	15.700	319.060	303.100	15.960	528459	1.87	318.878	303.341	15.537	0.423	
8	Nonoperative	Behat	R.B.M.	Yamuna	Shahpur Bans Acharnal	1/1	15.600	320.461	306.980	13.481	351410	1.25	320.279	306.999	13.280	0.201	
9	Nonoperative	Behat	R.B.M.	Yamuna	Niyandpur Acharnal and Said-mohamadpur Acharnal	1 and 1ma	17.700	311.392	296.859	14.533	593005	1.86	310.985	297.011	13.974	0.559	
10	Nonoperative	Behat	R.B.M.	Yamuna	Abudilpur Gah Acharnal	1	37.000	307.806	298.200	9.606	1217817	1.83	307.227	298.123	9.104	0.502	
11	Nonoperative	Behat	R.B.M.	Yamuna	Nunyan Acharnal - Khand Second	1/1/1	23.200	288.593	281.874	6.719	519716	1.24	288.322	282.002	6.320	0.399	
12	Nonoperative	Behat	R.B.M.	Yamuna	Aslampur Bartha - First	1/1M	36.600	306.747	292.100	14.647	1250795	1.90	306.999	292.025	14.974	-0.327	
13	Nonoperative	Behat	R.B.M.	Yamuna	Rasoolpur Urf Rasool	1/1	34.000	295.824	286.839	8.985	897564	1.47	295.351	287.005	8.346	0.639	
14	Nonoperative	Behat	R.B.M.	Yamuna	Aslampur Bartha - Second	1/1M	28.160	300.106	288.120	11.986	724618	1.43	300.201	288.009	12.192	-0.206	
Total Study Area (in ha.)							422.635										

* All outcrop/elevated contours of set upto 1 meter above the Min recorded elevation to record Net Reserves

अरर जिलाधिकारी (वि०/रा०),
सहरानपुर
(अधीक्षी)

प्रधानी नगरिकारी,
शिवलिक वन प्रभाग, सहरानपुर
(सदस्य)

अधिसत्री अधिवता,
सिवाई निमाण खाड, सहरानपुर
(सदस्य)

अधिसत्री भिधवता,
लोक निमाण विभाग, सहरानपुर
(सदस्य)

शेरीय कमरुद्दीन शरफुद्दीन,
सहरानपुर
(सदस्य)

खान अधिकारी,
सहरानपुर
(सदस्य)

जिलाधिकारी, सहरानपुर

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POST-MONSOON REPLENISHMENT STUDY RESULTS

TABLE No. - PM/001

PRE-MONSOON - 2022 RESULT

POST MONSOON RESULT

Replenished Quantity

Expected Life of Mine (in Years)

Sl. / Nonoperative	Teshil	Minor Mineral	River	Village	Gata/Khand/Zone	Area (in Ha.)	Max Elevation	Min Elevation /Zero Level	Elevation Difference	DRONE REPORT - Reserve	Max Elevation	Min Elevation /Zero Level	Elevation Difference	DRONE REPORT - Reserve	Replenishment	Avg. New Height	Expected Life of Mine (in Years)	
1	Nonoperative	Behal	R.B.M.	Khurwail Ra	Sherpur Pelon	403.404/1, 405.406/1, 416/2, 421/1, 422/2, 423/2, 424/2, 429 and 431	6.475	375.859	360.100	15.759	229913	377.840	360.109	17.731	296339	66426	1.03	3.81
2	Nonoperative	Behal	R.B.M.	Kaluwala	Kaluwala Padampur	119/1, 120/1, 192/1, 193/1, 123/4	14.900	385.520	358.833	26.687	359485	385.730	359.12	26.610	489924	130439	0.88	2.74
3	Nonoperative	Behal	R.B.M.	Yanuna	Akhpur Bans Acharnal	1	17.900	319.090	307.100	11.990	248739	319.057	308.100	10.957	734189	485450	2.71	2.28
4	Nonoperative	Behal	R.B.M.	Yanuna	Arazi Jevai, Acharnal and Masoodpur Gari Acharnal	1 and 1	13.800	313.546	302.000	11.546	412595	319.036	302.818	16.218	532136	119541	0.87	2.14
5	Nonoperative	Behal	R.B.M.	Yanuna	Shelhadpur Bans Acharnal	1	13.000	310.605	301.990	8.615	383857	312.585	302.563	10.022	572285	188528	1.45	2.45
6	Nonoperative	Behal	R.B.M.	Yanuna	Alaudindpur Bans Acharnal	1/1	9.580	311.562	303.990	7.572	145022	312.715	303.99	8.725	480573	335551	3.50	2.79
7	Nonoperative	Behal	R.B.M.	Yanuna	Mehnoodpur Nangli Acharnal	1	15.700	319.060	303.100	15.960	528459	319.259	303.237	16.022	709508	181049	1.15	2.51
8	Nonoperative	Behal	R.B.M.	Yanuna	Shahpur Bans Acharnal	1/1	15.600	320.461	306.980	13.481	351410	324.442	306.286	15.156	495837	144427	0.93	1.77
9	Nonoperative	Behal	R.B.M.	Yanuna	Nityanapur Acharnal and Said-nohandpur Acharnal	1 and 1ma	17.700	311.392	296.839	14.533	593005	311.403	297.159	14.244	921464	328459	1.86	2.89
10	Nonoperative	Behal	R.B.M.	Yanuna	Aburalpur Gari Acharnal	1	37.000	307.806	298.200	9.606	1217817	308.291	297.116	11.175	2201614	983797	2.66	3.31
11	Nonoperative	Behal	R.B.M.	Yanuna	Nunjeri Athna - Khand Second	1/1/1	23.200	288.593	281.874	6.719	519716	290.173	281.874	8.299	745130	225414	0.97	1.78
12	Nonoperative	Behal	R.B.M.	Yanuna	Asampur Bartha - First	1/1/1	36.600	306.747	292.100	14.647	1250795	309.568	292.056	17.512	1665116	414321	1.13	2.53
13	Nonoperative	Behal	R.B.M.	Yanuna	Rasoolpur Uri Rasooli	1	34.000	295.824	286.839	8.985	897564	298.059	286.839	11.220	1262495	364931	1.07	2.06
14	Nonoperative	Behal	R.B.M.	Yanuna	Asampur Bartha - Second	1/1/1	28.160	300.106	288.120	11.986	726618	300.668	289.023	11.645	952019	225401	0.80	1.88
1	Operative	Behal	R.B.M.	Badshahibagh Rao	Mayspur Rooppur	Gata No. 14/1	3.100	394.662	388.980	5.682	92993	395.331	389.971	5.360	99888	6895	0.22	2.65
2	Operative	Behal	R.B.M.	Yanuna	Bartha Kori	Gata No. - 1	36.000	302.492	292.200	10.292	173732	303.601	292.200	11.401	874338	700626	1.95	1.33
3	Operative	Behal	R.B.M.	Badkala Ra	Haldipur Hindwala	Khand No. / Gata No. - 8/1, 19 & 22	4.200	377.000	368.000	9.000	143893	377.360	367.486	9.884	158576	14683	0.35	3.15
4	Operative	Behal	R.B.M.	Khurwail Ra	Sherpur Pelon	Gata No. - 378/2 & 379/2	7.000	355.000	349.000	6.000	206037	355.444	349.38	6.064	218664	12627	0.18	2.66
5	Operative	Behal	R.B.M.	Yanuna	Nunjeri Acharnal	Gata No. - 1/1/1 Land 38	24.290	294.000	284.000	10.000	607313	296.203	284.652	11.551	966952	359639	1.48	2.21
6	Operative	Behal	R.B.M.	Yanuna	Rehna	Khand No. / Gata no. - 03, Lot No. - 03	8.050	356.665	345.100	11.565	195089	358.565	345.816	12.749	266664	71575	0.89	2.76
7	Operative	Behal	R.B.M.	Gaisara Rao	Rahena	Gata No. 179/2	3.750	357.739	351.120	6.619	111795	357.431	351.681	5.750	119047	7252	0.19	2.67
8	Operative	Nukur	Sand	Yanuna	Dhukkan Kalan	Gata No. - 839, 841 to 856, 858, 859, 860, 861, 863, 864, 865, 866, 867, 871, 872, 888, 889, 406, 407	52.630	276.669	261.100	15.569	26767	278.005	261.100	16.905	782116	755349	1.44	0.8

Total Study Area (in ha.) **422.635**

* all outcropped/depleted contours of less upto 1 meter above the Min recorded elevation to record Net Reserves

प्रभागीय निदेशक, संसारीक प्राणा, संसारनगर (सदस्य) अधिसूचना अधिकारी, सिवाई निमाण खण्ड, संसारनगर (सदस्य) अधिसूचना अधिकारी, लोक निमाण विभाग, संसारनगर (सदस्य) अधीन अधिकारी, उ० प्र० प्रदूषण नियंत्रण बोर्ड, संसारनगर (सदस्य) अधीन अधिकारी, संसारनगर (सदस्य) अधीन अधिकारी, संसारनगर (सदस्य) अधीन अधिकारी, संसारनगर (सदस्य) अधीन अधिकारी, संसारनगर (सदस्य)

No. 1230 /13-W

Date: 15/03/2023

To

The Regional Officer
Pollution Control Board
SCO-131, Sector-17
Jagadhri

Subject:- Detail Report of Irrigation Department of the State of Haryana in compliance of Orders dated January 25, 2023 of Hon'ble National Green Tribunal New Delhi in OA No, 268/2021 Jahangir Vs State of Haryana

Reference:- Regional Officer, UP Pollution Control Board, Saharanpur letter No. 1689/OA No. 268/2021(Jahangir)/2023 Dated 10.03.2023

In reply of the above cited letter under reference, the comments of Irrigation & W.R. Department Haryana for point No. 5 is as under:-

5. Whether and to what extent mining: in the area is desirable without damage to the environment and if so. Subject to what conditions, In this connection, the committee may also consider Section 32 of the Water (Prevention and Control of Pollution) Act.1974 and the River Ganga (Rejuvenation. Protection and Management) Authorities Order, 2Q16(ToR-2).

In this regard it is submitted that as per Haryana Government Notification dt. 20th June,2012, the maximum depth of mining in the river-bed shall not exceed three meters measured from the un-mined bed level at any point in time with proper bench formation

As per the River Ganga (Rejuvenation protection and Management) Authorities Order, 2016, In River Yamuna minimum 10 Cumecs (352 Cs.) of Ecological flow is being discharged from Hathnikund Barrage throughout the year and monitored strictly by the Irrigation & W.R. Department, Haryana.

The Report is submitted for further necessary action.

Executive Engineer
Water Services Division
Jagadhri

Superintending Engineer
Hathnikund Barrage Circle
Jagadhri

Detail report of Revenue and Mining Department of the State of Haryana in compliance of Orders dated January 25, 2023 of Hon'ble National Green Tribunal, New Delhi in OA No. 268/2021 Jahangir Vs State of Haryana.

The applicant Sh. Jahangir has submitted his grievances through his application alleging that unscientific and illegal mining by M/s Star Mines, Saharanpur is not only obstructing the flow of Yamuna River in Village Belgarh (Haryana) but is also causing damage to the environment, and causing air pollution using heavy machines (Pockland Machines) which are working day and night. It has also been alleged that though the M/s Star Mines are legal contractors and are working in area allotted to them in Saharanpur District (UP) but the lessee is undertaking illegal mining in Village Belgarh in Haryana also.

Hon'ble Tribunal vide its orders dated 27.10.2021 constituted a joint Committee of PCB, SEIAA of both States and District Magistrates of Saharanpur (UP) & Yamunanagar (Haryana) and sought a factual report of action taken. The aforesaid joint committee in its report dated 26.05.2022 submitted that the site of illegal mining could not be identified as the interstate boundary was not clearly demarcated. Considering the said report unsatisfactory, Hon'ble Tribunal vide Orders date 12.08.2022 directed the Chief Secretaries of both States (Uttar Pradesh & Haryana) to take remedial action, including action against erring officers in failing to give complete information and also to provide complete information.

In compliance of above orders, a meeting through VC was held under the Chairmanship of Chief Secretary, Govt. of Haryana attended by

ACS, Mines & Geology, and other officers of Head Office of Mines & Geology Haryana, Deputy Commissioner Yamunanagar alongwith officers of Mining, Irrigation and Revenue departments. In compliance of directions issued by Worthy Chief Secretary, a police post was immediately installed in Village Belgarh and a team of Mining and Revenue department jointly visited the two Khasra Nos. i.e 19//20 and 20//13 of village Belgarh. It was reported by the team that due to excessive flow of water in River Yamuna, it was not possible to reach the actual site in question. (Report enclosed as annexure-A)

Earlier, on the complaint of the applicant in the instant case i.e Sh. Jahangir (received on 03.06.2020), a team of mining officials visited the site and accordingly on the report of the team, a complaint was forwarded on the same day to SHO, P.S. Partap Nagar (Yamunanagar) to register an FIR. The S.H.O on the same day registered an FIR No. 163 under section 379 of IPC and 21(4)(A) of MMDR Act, 1957.

In the report (duly signed by the then, Mining officer and the Tehshildar Chhachhrauli) dated 02.04.2022 submitted before Hon'ble Tribunal through Joint Committe earlier, it was reported that Khasra Nos. 19//20 & 20//13 of village Belgarh (Haryana) lie along the interstate boundary of Haryana & Uttar Pradesh. Most of the river water is flowing in Uttar Pradesh side. *As per the said report, the river water changed its course towards Haryana in Khasra No. 20//13 and it seems that the same is due to illegal mining done on the Haryana side but the quantum of same could not be ascertained due to excessive flow of water.*

In compliance of the Order dated 25.01.2023 of Hon'ble Tribunal, the joint team of both the states inspected the site on March 10, 2023. The report as desired by Hon'ble Tribunal orders dated 25.01.2023 is as

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under:-

- I. Demarcation of the Area to ascertain where the mining is allowed and where it is actually taking place. Demarcation should specify the interstate boundaries (ToR-1)

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In this regard, it is intimated that the above said information relates entirely to the State of Uttar Pradesh as legal mine is being operated in Saharanpur District (Uttar Pradesh) in the name of M/s Star Mines.

As regards to the State of Haryana, there is no legal mine/ lease/ contract in operation as on date in Village Belgarh (Haryana). However, the detailed demarcation report submitted by Revenue department is attached as Annexure -2

- II. Whether and to what extent mining in the area is desirable without damage to the environment and if so. Subject to what conditions. In this connection, the committee may also consider Section 32 of the Water (Prevention and Control of Pollution) Act, 1974 and the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016(ToR-2).

Relates to SEIAA, Irrigation Department.

- III. Whether drone mapping and CCTV cameras can be helpful tools for monitoring and whether there should be state level surveillance, monitoring team in view of difficulties faced by local level teams in such matters (ToR-3).

Monitoring through Drones having high resolution cameras can definitely help in surveillance/monitoring. Registration Numbers of Machineries/Vehicles involved in illegal mining/illegal transportation of mineral can be easily traced by high resolution cameras along with the site. This activity can further be productive

by installation of CCTV's in highly sensitive areas which are prone to illegal mining. The Drones and CCTV's are not only helpful to the mining department but would also be fruitful to the revenue department as well as police department & irrigation department as these departments are also the members of District Level Task Force Committee (DLTF) constituted by the Chief Secretary, Haryana.

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IV. Present monitoring mechanism of mining and action taken thereof (along with relevant documents).

Presently, seven check posts, have been installed throughout the major routes of district Yamunanagar to strictly monitor the transportation of illegally mined minerals. Officials of mining and police department check the e-way bill of each vehicle. Since September 2022, 255(till Feb 28, 2023) Number of vehicle involved in illegal transportation and illegal mining have been caught in District Yamunanagar. Month wise details is as under:-

Sr No	Month	No. of vehicles seized	No. of FIR's registered	Revenue Collected from seized vehicles
1.	September,2022	45	12	2275000
2.	October,2022	31	3	4305000
3.	November,2022	40	4	4205000
4.	December,2022	62	2	1275000
5.	January, 2022	41	0	1070000
6.	February,2022	36	2	430000
	Total	255	23	1,35,60,000

Further, independent teams of mining and police department also keep regular check on illegal mining through surprise visits either during day or night time. Regular monthly meeting of District Level Task Force Committee headed by Chairman cum Deputy Commissioner, Yamunanagar is held to review the status of legal mines and illegal mining in district Yamunanagar. Other members of the committee are:-

1. Superintendent of Police.
2. Divisional Forest Officer.
3. Regional Officer, HSPCB.
4. Irrigation Department.
5. District Revenue Officer.
6. Deputy Excise & Taxation Commissioner (S.T.).
7. District Mining Officer (Member Secretary).
8. Regional Transport Officer.

Last such meeting was held on 14.02.2023. The proceedings of the meeting are forwarded to the Director Mines & Geology, Haryana which are later reviewed in State Level Task Force Committee (SLTF) meeting held under the Chairmanship of Chief Secretary, Government of Haryana.

The Report is submitted for further necessary action please.


Assistant Mining Engineer,
Mines & Geology Deptt.,
Yamunanagar.

विषय:- OA No. 268 of/2021 titled as Jahangir V/s State of Haryana.

उपरोक्त विषय बारे आज दिनांक 30.09.2022 को आदेशानुसार माननीय उपायुक्त महोदय, यमुनानगर मौजा बेलगढ उप तहसील प्रतापनगर में बाबत खसरा नो 19//20 वा 20//13 का मौका देखने हेतु निम्नहस्ताक्षरी मय खनन निरीक्षक, उप तहसीलदार प्रतापनगर व पटवारी हल्का मय रिकार्ड मौका पर पहुंचे। मौका देखने उपरान्त पाया गया कि उक्त नम्बर खसरा वा इसके आस-पास में यमुना नदी का बहाव काफी अधिक है वा लगभग 8 से 10 फुट पानी की गहराई के साथ नदी बह रही है। जिस कारण उक्त नम्बरान खसरा तक इस समय पहुंचना सम्भव ना है। अतः पानी का बहाव कम होने के पश्चात ही मौका स्थिति बारे कोई रिपोर्ट पेश की जा सकती है। मौका पर लिये गये फोटो की प्रतियां साथ सलंन करके रिपोर्ट आपकी सेवा में आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

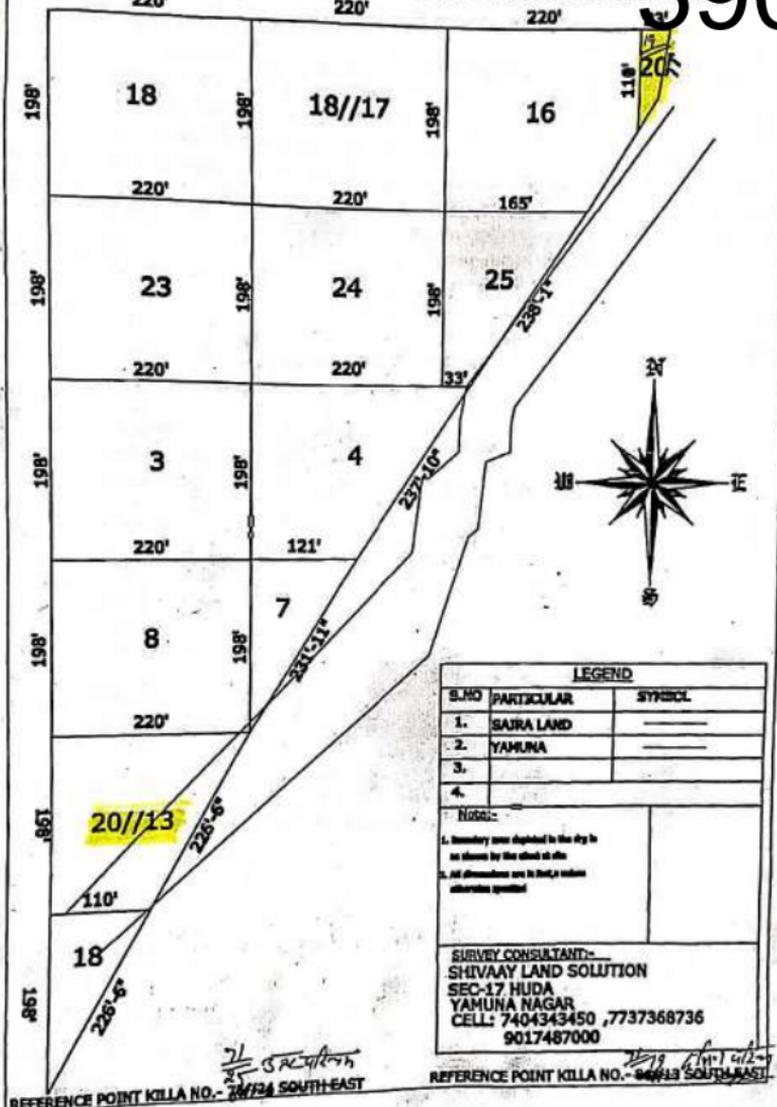
खनन निरीक्षक
30/09/22
खनन निरीक्षक
यमुनानगर।

उप तहसीलदार
30/9/22
उप तहसीलदार
प्रतापनगर।

उप तहसीलदार
30/09/22
उप तहसीलदार
छठरौली।

DIGITAL DEMARCATION OF AT VILL. BAILGARH UNDER CHACHRAULI TEHSIL, PRATAP NAGAR SUB-TRHSIL IN YAMUNA NAGAR DISTRICT.

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LEGEND		
S.NO	PARTICULAR	SYMBOL
1.	SAURA LAND	—————
2.	YAMUNA	—————
3.		
4.		

Note:-
 1. Boundary area depicted in the map is as shown by the field office.
 2. All dimensions are in feet, a metric abbreviation specified.

SURVEY CONSULTANT:-
 SHIVAAY LAND SOLUTION
 SEC-17 HUDA
 YAMUNA NAGAR
 CELL: 7404343450, 7737368736
 9017487000

71/25 SAC 4/10/19
 REFERENCE POINT KILLA NO. - 24/734 SOUTH-EAST

71/19 4/10/19 4/2-4
 REFERENCE POINT KILLA NO. - 24/734 SOUTH-EAST

71/25 4/10/19 SW 2

71/19 4/10/19 4/2-4

संयुक्त जॉच आख्या(ग्राम बेलगढ हरियाणा व ग्राम बरथा कोरसी उत्तर पट्टे)

आज दिनांक 04.03.2023 को ग्राम बेलगढ (हरियाणा) व ग्राम बरथा कोरसी (उ०प्र०) की सीमा की पैमाईश दोनो राज्यों के राजस्व विभाग की टीमों द्वारा उच्च अधिकारियों की उपस्थिति व निर्देशन में की गई। पैमाईश ग्राम बरथा कोरसी, लखीफपुर भूड, असलमपुर बरथा की सीमा पर खड़े सिहददा पत्थर से शजरे के अनुसार प्रारम्भ की गई। पैमाईश ग्राम बरथा कोरसी के खसरा नम्बर 1 में स्वीकृत मै० स्टार माईन्स के खगन पट्टे के दक्षिणी बिन्दुओं A व H के कोर्डिनेट्स (A-30.140094, 77.311391 व H-30.140919, 77.310218) का गिलान करते हुये सीमा स्तम्भ " H" के पश्चिम में हरियाणा की ओर 22मीटर की दूरी पर सीमा स्तम्भ लगाया गया जिसके कोर्डिनेट्स इस प्रकार है (30.14105, 77.31232) मै० स्टार माईन्स के स्वीकृत खनन पट्टे के सभी सीम्ब्र स्तम्भ सही पाये गये। इसी प्रकार राजस्व टीम द्वारा हरियाणा की ओर से ग्राम बेलगढ के खसरा नम्बर 71 का 25 के उत्तर पश्चिम कोने से व 71 का 19 के दक्षिण पश्चिम के कोने को आधार मन्ते हुये पैमाईश शुरू करते हुये खसरा नम्बर 19 का 20 व 20 का 13 के सभी कोनो पर सीमा स्तम्भ लगाये गये। पैमाईश से दोनो ओर के उपस्थित अधिकारी व कर्मचारी सहमत है।

आख्या मलौदय की सेवना में सादर प्रेषित है।


विजय सिंह पुण्डरी
लेखपाल (उ०प्र०)


अब्दुल मन्ना
लेखपाल (हरियाणा)


रिजवान अली
राजस्व निरीक्षक(उ०प्र०)


सियाकत अली
राजस्व निरीक्षक (हरियाणा)


आरिशदीप
लेखपाल (उ०प्र०)


रमेशपाल
राजस्व निरीक्षक(उ०प्र०)

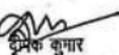

प्रदीप कुमार
लेखपाल (उ०प्र०)

रियासत अली
लेखपाल (उ०प्र०)


आनन्द
नायब तहसीलदार(हरियाणा)

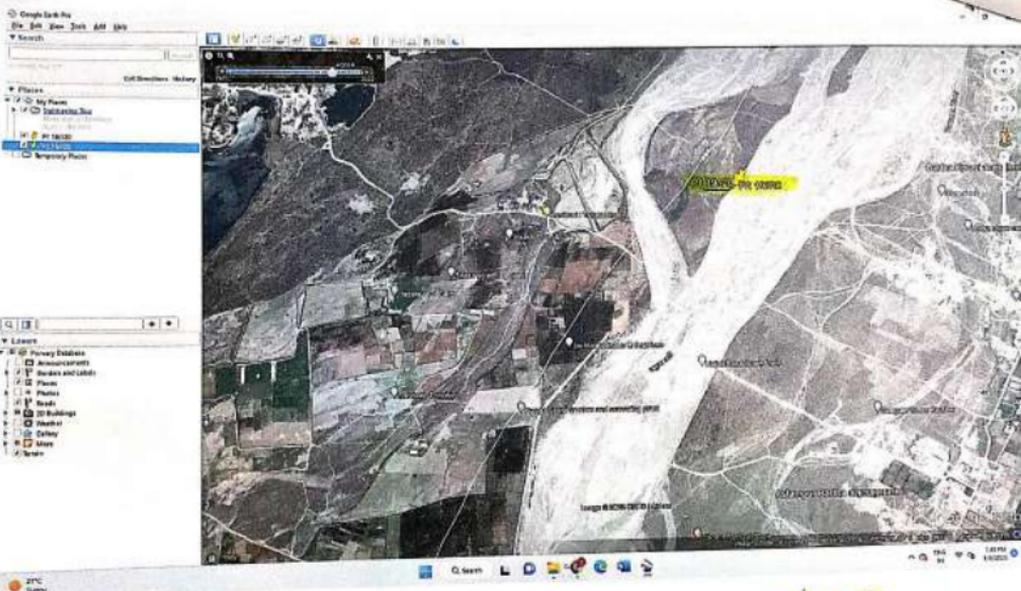

मन्मोहन सिंह
तहसीलदार बेहट(उ०प्र०)


जसपाल सिंह
उपजिलाधिकारी (हरियाणा)


दुपेक कुमार
उपजिलाधिकारी(उ०प्र०)

392

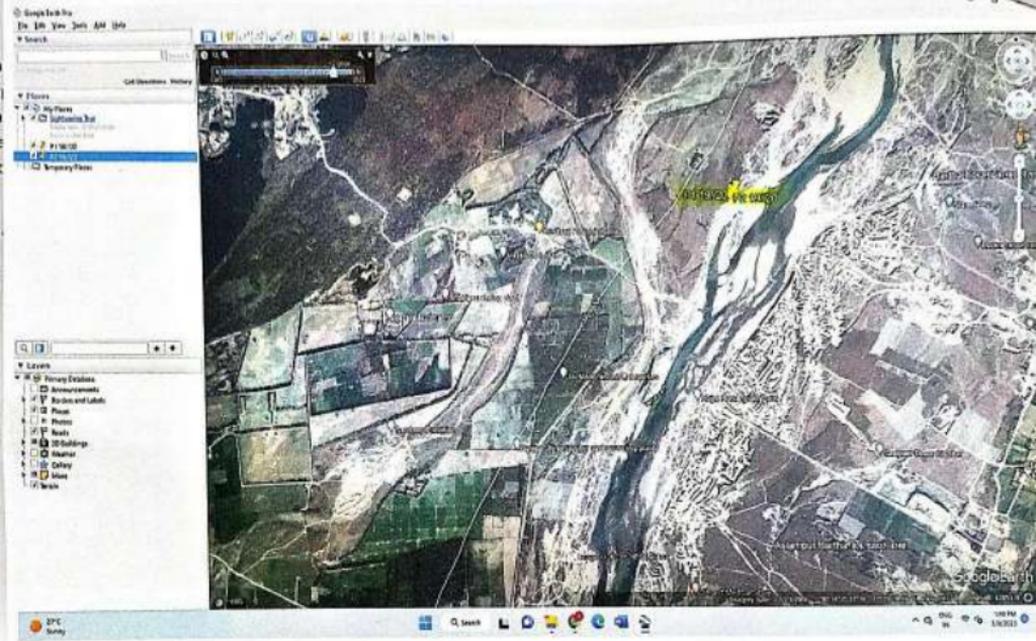
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4/2014

393

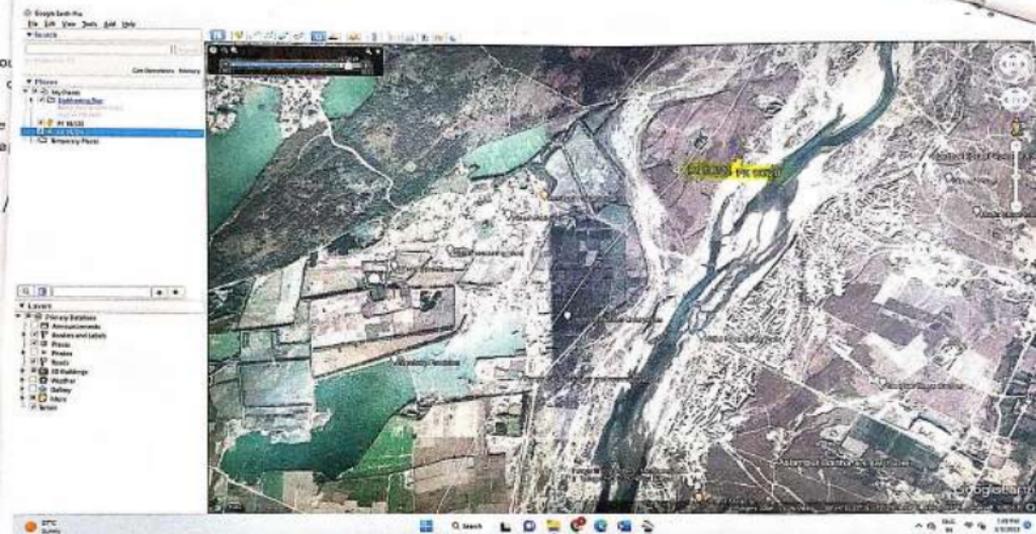
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394

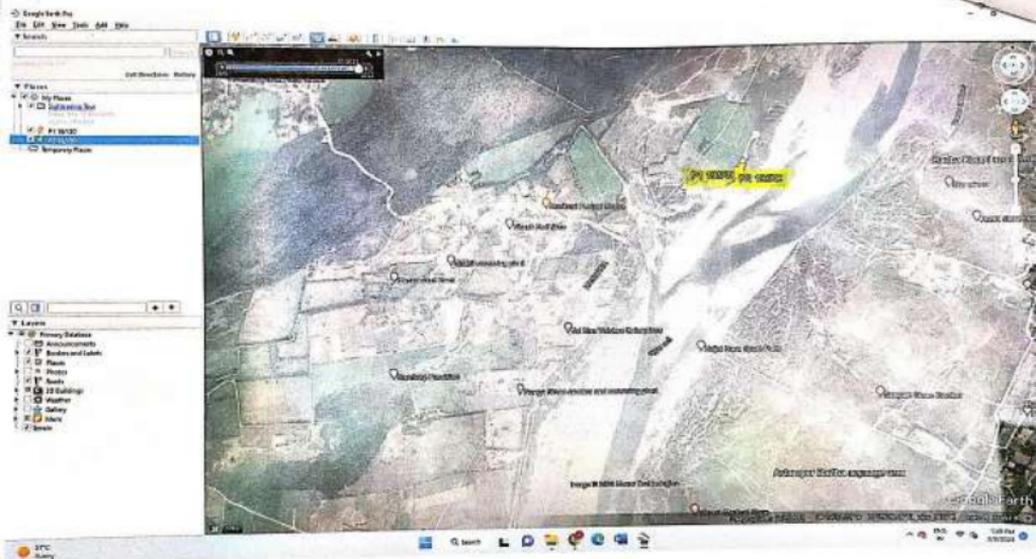
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395

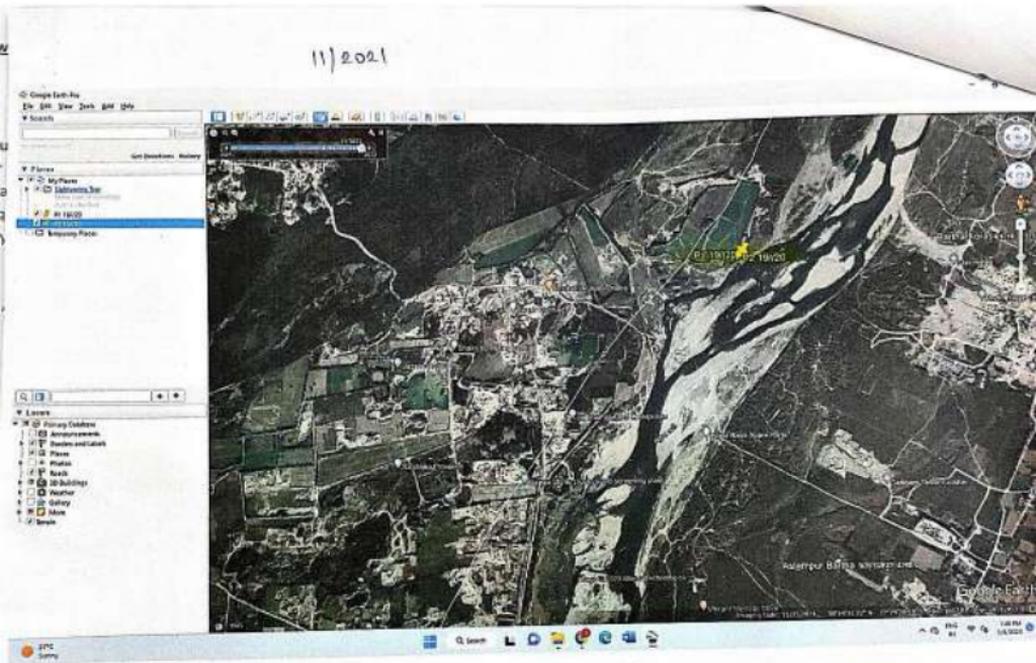
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10/2021

396

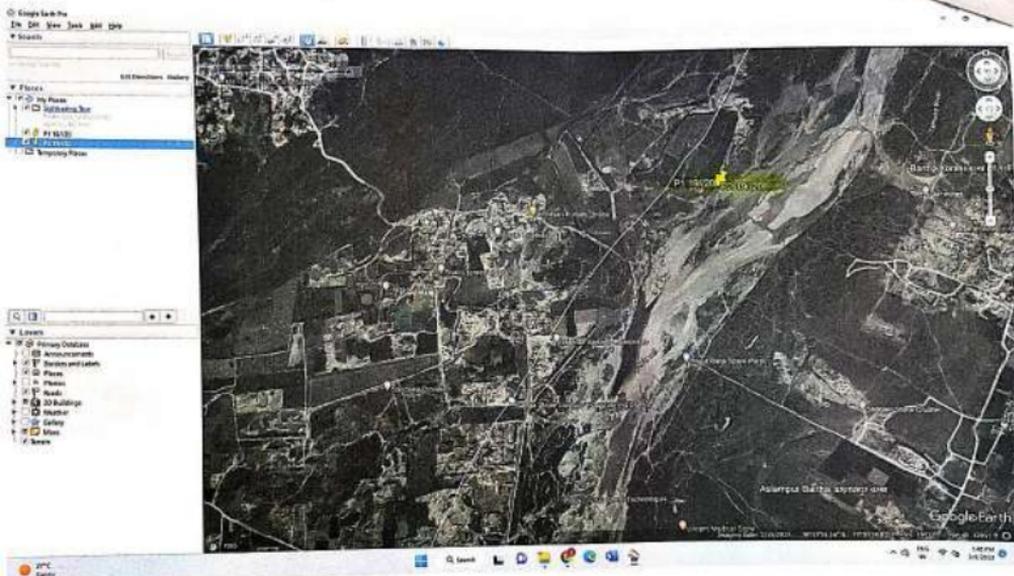
11/2021



11/2021

397

02/2022



02/2022

398

3/2023



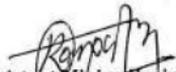
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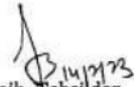
Inspection Report

399

A Joint inspection of Khasra No.19//20 and 20//13 falling in jurisdiction of village Bailgarh, Yamunanagar, was done in compliance of orders of Chairman Cum- Deputy Commissioner (DLTF) Yamunanagar in the DLTF meeting held on 14.02.2023. The inspection was done on 28.02.2023 to verify:-

1. If any illegal mining in Khasra No. 19//20 & 20//13 in Bailgarh has been done or not?
2. If illegal mining is done, whether, the same has resulted in diversion of flow of river Yamuna towards Haryana.
3. The inspection of the above said two Khasra nos. reveals that no fresh sign of any illegal mining was noticed neither there was any pit which might have resulted due to illegal mining in the past. The report is submitted for further necessary action please.


Assistant Mining Engineer,
Mines & Geology Deptt.,
Yamunanagar.


Naib- Tehsildar
Partap Nagar

संयुक्त जॉच आख्या(ग्राम बेलगढ हरियाणा व ग्राम बरथा कोरसी उत्तर प्रदेश)

400

आज दिनांक 04.03.2023 को ग्राम बेलगढ (हरियाणा) व ग्राम बरथा कोरसी (उत्तर प्रदेश) की पैमाईश दोनो राज्यों के राजस्व विभाग की टीमों द्वारा उच्च अधिकारियों की उपस्थिति व निर्देशन में की गई। पैमाईश ग्राम बरथा कोरसी, लतीफपुर भूड, असलमपुर बरथा की सीमा पर खडे सिंहददा पत्थर से शजरे के अनुसार प्रारम्भ की गई। पैमाईश ग्राम बरथा कोरसी के खसरा नम्बर 1 में स्वीकृत मै0 स्टार माईन्स के खनन पट्टे के दक्षिणी बिन्दुओं A व H के कोर्डिनेटस (A-30.140094, 77.311391 व H-30.140919, 77.310218) का मिलान करते हुये सीमा स्तम्भ " H" के पश्चिम में हरियाणा की ओर 22मीटर की दूरी पर सीमा स्तम्भ लगाया गया जिसके कोर्डिनेटस इस प्रकार है (30.14105, 77.31232) मै0 स्टार माईन्स के स्वीकृत खनन पट्टे के सभी सीमा स्तम्भ सही पाये गये। इसी प्रकार राजस्व टीम द्वारा हरियाणा की ओर से ग्राम बेलगढ के खसरा नम्बर 71 का 25 के उत्तर पश्चिम कोने से व 71 का 19 के दक्षिण पश्चिम के कोने को आधार मानते हुये पैमाईश शुरू करते हुये खसरा नम्बर 19 का 20 व 20 का 13 के सभी कोनों पर सीमा स्तम्भ लगाये गये। पैमाईश से दोनो ओर के उपस्थित अधिकारी व कर्मचारी सहमत है।
आख्या महोदय की सेवमा में सादर प्रेषित है।


विजय सिंह पुण्डरी
लेखपाल (उ०प्र०)


आशिष खान
लेखपाल (उ०प्र०)


प्रदीप कुमार
लेखपाल (उ०प्र०)

रियासत अली
लेखपाल (उ०प्र०)

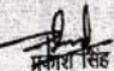

आनन्द सिंह
नायब तहसीलदार(हरियाणा)


अब्दुल मन्नान
लेखपाल (हरियाणा)

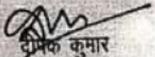

रिजयान अली
राजस्व निरीक्षक(उ०प्र०)


रमेशपाल
राजस्व निरीक्षक(उ०प्र०)


रियासत अली
राजस्व निरीक्षक (हरियाणा)


प्रकाश सिंह
तहसीलदार बेहत(उ०प्र०)


जसपाल सिंह
उपजिलाधिकारी (हरियाणा)


रजेश कुमार
उपजिलाधिकारी(उ०प्र०)

Sub- Compliance of the directions of NGT vide order dated 25/01/2023 in OA No. 268/2021 – Report preparation – reg.

Para	Content	Concerned Department / Officers	Annexure
1	Para 16 of the NGT Order dated 25 th , January, 2023	Nodal Department / Officers from UP & Haryana	List of Nodal Department / Officers from UP & Haryana – Joint Signed minutes of all the UP and Haryana Members.
2	Preparatory meeting held on 2 nd March, 2023	-do-	-do-
3	Site visit by the committee on 10 th March, 2023	-do-	-do-
4	Demarcation-of the area to ascertain where the mining is allowed and where it is actually taking place. Demarcation may specify the inter-state borders (ToR-1)	Revenue/Mining Department, Govt. of UP	<ul style="list-style-type: none"> • The Lease Demarcated on the Revenue Department Cadastral Map of Tehsil Behat, Saharanpur with Goe-Coordinates & Lease Demarcation Report (<i>Seemankan Aakhya of Bartha Korsi – M/s Star Mines</i>) is attached - A1 • At the time of joint demarcation both the members of states where in agreement to the boundary pillars and areas and found intact. • The two quarterly returns of NGT compliance are also enclosed. • No illegal mining was found beyond the demarcated area of lease. • Area of question i.e village belgarh district Yamuna Nagar, Haryana in khasra no. 19/20 and 20/13 no illegal mining was found. (Photographs Enclosed).
5	Whether and to what extent mining in the area is desirable without	SEIAA, UP	<ul style="list-style-type: none"> • Letter of Intent has been issued to Star Mines on 30/12/2019 as per the

	<p>damage to the environment and if so, subject to what conditions</p>		<p>provisions of U.M.P.P.C.R.</p> <ul style="list-style-type: none"> • The unit has been granted E.C. by SEIAA,UP on 26-March-2021. • Lease Deed has been executed on 01-04-2021 for the period of 5 years. • NOC from Ground Water Board is valid till 20/07/2027. • C.T.O. under Air & Water Act has been issued by U.P.P.C.B. and is valid till 31/12/2025. • Mining permitted upto depth of 3 meters for annual production of 7,56,000 cubic meters per year. • Method of Mining shall be Open cast / Semi Mechanised Method. • Mining to be done subject to General Conditions and Specific Conditions of E.C. as enclosed.
6	<p>Whether drone mapping and CCTV cameras can be helpful tools for monitoring and whether their should be State Level surveillance/monitoring tram in view of the difficulties faces by local level trams in such matters</p>	<p>Revenue/Mining Department, Govt. of UP</p>	<p>Detailed Compliance as per Annexure-6</p>

Annexure-6

1) Measures implemented ensure issues related to illegal sand mining in the State of Uttar Pradesh.

- For the control of illegal mining and transportation, District Task Force has been constituted.
 1. District Magistrate.
 2. S.S.P.
 3. D.F.O
 4. SDM
 5. C.O
 6. R.T.O
 7. Mines Officer
- Under the Integrated Mines Surveillance System, all the mine areas have been geo fenced. PTZ cameras at the mines have been installed. Weigh Bridges fitted with cameras have been installed at all mines and have been integrated with the Control Centre at Head Quarter

2) Demarcation of boundaries for regulating grant of sand mining lease.

- There are provisions for notifying the geo-coordinates of all boundary pillars of the mining
- area in the UP Minor Mineral Regulations which are being followed. As result of practice, now the mining areas are firstly demarcated and e-tenders are published with details of boundary pillars geo-coordinates.

3) Environmental Compensation imposed on leasing of minor minerals in any area to cover the restoration cost of environment and to compensate the victims.

- There is provision for execution of mining lease deed only after demarcation under rule-17 of the Mining lease Approval Rules, 1963. Compensations are imposed on observed faults as per provisions of UMPPCR-2021.

4) Mining in all blocks is under taken as per provisions of EIA Notification, 2006; MOEF Notification dated 15.1.2016 and the Sustainable Sand Mining Management Guidelines, 2016.

- As per Rule 35(4) of UPMMCR-1963 and EIA notifications, mining activity can be started only after taking Environment Clearance. According to the Sustainable Sand Mining Management Guidelines, 2016 issued by MOEF&CC, riverine mining

is restricted during the monsoon season. Thus, mining work is restricted in the State in the month of July, August and September of each year.

5) No sand mining is permitted without due compliance of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 as well as regulations governing clearances by the State Ground Water Authority.

- Rule- 42(h)(1) of the 1963 Rules envisages that no mining in the river bed is permitted beyond a depth of 3 m or water level whichever is less. The conditions mentioned in the Environmental Clearance certificate issued by SEIAA, UP are being followed. Project Proponents secure C.T.O. under Air & Water Act and Ground Water NOC from State Ground Water Authority.

6) Status of CCTV Cameras installation at mining points to verify the amount of sand extracted and materials transported.

- Rule-36(2) of Uttar Pradesh Minor Mineral Regulations, 1963 provides that the mining lease holder whose mining lease area is more than 5 hectares, shall construct check-post/gate and install 4 CCTV cameras capable of recording at 360° visibility at his own expense for monitoring under the supervision of the D.M.
- The same is also controlled by central Command Surveillance Centre located in Headquarters, Lucknow.

7) Status of regular patrolling by the police to inspect the mining operations

- For effective control over illegal mining and transportation of minerals, local task force comprising of District Revenue Department, District Mining Department and Police level officers act as task force and constantly monitored.

8) Setting up of dedicated institutional mechanism for monitoring of conditions of Environmental Clearance as granted under EIA Notification, 2006 in respect of sand and gravel mining.

- Under the supervision of the DMs, the conditions of the Environmental Clearance Certificate are complied with by the PCBs/ Departmental officers.

8) Control of Mines and Transportation using latest technology.

- The Department has established a Command Centre at the Directorate of Geology and Mines at Lucknow from where they operate the Integrated Mines Surveillance System for the entire State.

- Artificial Intelligence based Software and taking the help of Drones and Cloud Services for monitoring mining activity in the State are used for control of illegal acts by violators.
- Drone Video-graphy/coverage are done in sensitive districts.
- CCTV Cameras and check-gates and RFID tags are used to monitor the movement of vehicles.

9) Punishment of illegal Acts.

- State has made a provision in the Rules to blacklist a person for up to 2 years if found guilty of illegal mining/illegal transportation.
- The Rules have been amended to allow storage of minerals only beyond 5 Km radius from the river bed in order to prevent illegal mining from river bed under the excuse/name of storage.
- Vehicle Tracking System to check the misuse of Transport Pass and Overloading has been introduced and under full scale implementation.
- Any new areas identified are based on survey conducted according to Sustainable Mining Guidelines, Mineral Exploration and then included in the DSR.
- Instead of Physical Mineral Dispatch Permits, electronic permits (called MM11) with security features has been introduced which are controlled by OTP validation from online servers.
- In District Saharanpur i.e. Biharigarh, Shahjahanpur and Deoband Presently three Check Gates have been implemented to control illegal transportation. ISTP (Inter State transport Permits) have been implemented to validate the legality of cross border transportations.
- Since April 2022 till March, 13-03-2023 **410 Vehicles involved in illegal transportation have been caught through Upmines digital support system electronic check gates and revenue collected from seized vehicle is 1,41,18,820/-**

Sr No.	No. of vehicle seized Other than DSS electronic check gates	Revenue Collected from Vehicle seized other than DSS electronic check gates	Complaint/F.I.R.
1.	477	2,88,87,000/-	17

तहसील बेहट में अवैध खनन को रोकने हेतु की गयी कार्यवाही का विवरण

उपजिलाधिकारी एवं पुलिस क्षेत्राधिकारी के नेतृत्व में अवैध खनन रोकने हेतु लगातार कार्यवाही की जाती है। तहसील बेहट में चार चैक पोस्ट बनायी गयी हैं, जिसमें 01 सैक्शन पी0ए0सी0, सिविल पुलिस व राजस्व कर्मचारियों की ड्यूटी लगायी जाती है-

- 01-चैक पोस्ट नानौली
- 02-चैक पोस्ट रायपुर
- 03-चैक पोस्ट कलसिया
- 04-चैक पोस्ट बिहारीगढ

उक्त के अतिरिक्त यमुना में अवैध खनन रोकने हेतु पी0ए0सी0, सिविल पुलिस व राजस्व कर्मचारियों की ड्यूटी भी लगायी जाती है। समय-समय पर उपजिलाधिकारी,



पुलिस क्षेत्राधिकारी, सहायक सम्भागीय परिवहन अधिकारी, तहसीलदार, नायब तहसीलदार, प्रभारी निरीक्षक कोतवाली बेहट, मिर्जापुर, बिहारीगढ द्वारा खनन वाहनों की चैकिंग की जाती है। बिना खनिज प्रपत्र व ओवरलोड पाये जाने पर वाहनों को सीज किया जाता है एवं जुर्माना हेतु जिलाधिकारी महोदय को आख्या प्रेषित की जाती है।

अवैध खनन रोकने हेतु दिनांक 24.11.2022, 09.12.2022, 30.12.2022 व दिनांक 30.01.2023 को एफ0आई0आर0 भी दर्ज करायी गयी है, जिसमें पुलिस द्वारा विवेचना की जा रही हैं। 01 अक्टूबर से 12.03.2023 कुल 194 वाहन अवैध खनन के सीज कर जुर्माने की कार्यवाही हेतु रिपोर्ट प्रेषित की गयी।

संलग्नक: उपरोक्तानुसार।

उप जिलाधिकारी
उप जिलाधिकारी
बेहट
बेहट

A wide river with a rocky bank and water buffalo in the water. The river is filled with water buffalo, some of which are partially submerged. The bank is composed of light-colored, rounded stones. The sky is clear and blue. The background shows a flat, open landscape with some distant trees and structures.

Latitude: 30.235128
Longitude: 77.51617
Elevation: 293.08±7 m
Accuracy: 7.0 m
Time: 10-03-2023 13:34

Note: Site Visit of Yamuna River at Belgarh in O.A. No. 268/2021 Order dated 25.01.2023



Latitude: 30.237648
Longitude: 77.526312
Elevation: 311.6±5 m
Accuracy: 13.4 m
Time: 10-03-2023 12:21

Note: Site Visit of M/S Star Mines, Gata No. 01, Bartha Korsi, Tehsil-Behat Saharanpur in O.A. No. 268/2021 Order dated 01/01/2022



Latitude: 30.237952
Longitude: 77.526186
Elevation: 312.42±5 m
Accuracy: 7.2 m
Time: 10-03-2023 12:33



Latitude: 30.243779
Longitude: 77.528043
Elevation: 302.5±6 m
Accuracy: 12.4 m
Time: 10-03-2023 12:54
Note: Site Visit of M/S Star Mines, Gata No. 01, Bartha Korsi, Tehsil-Behat Saharanpur in O.A. No. 268/2021 Order of

Latitude: 30.235381
Longitude: 77.515573
Elevation: 308.94±4 m
Accuracy: 4.4 m
Time: 10-03-2023 13:55

Note: Site Visit of Yamuna River at Saharanpur Belgarh Boundary Near Point "H" in O.A. No. 268/2021 Order dated 20-02-2023

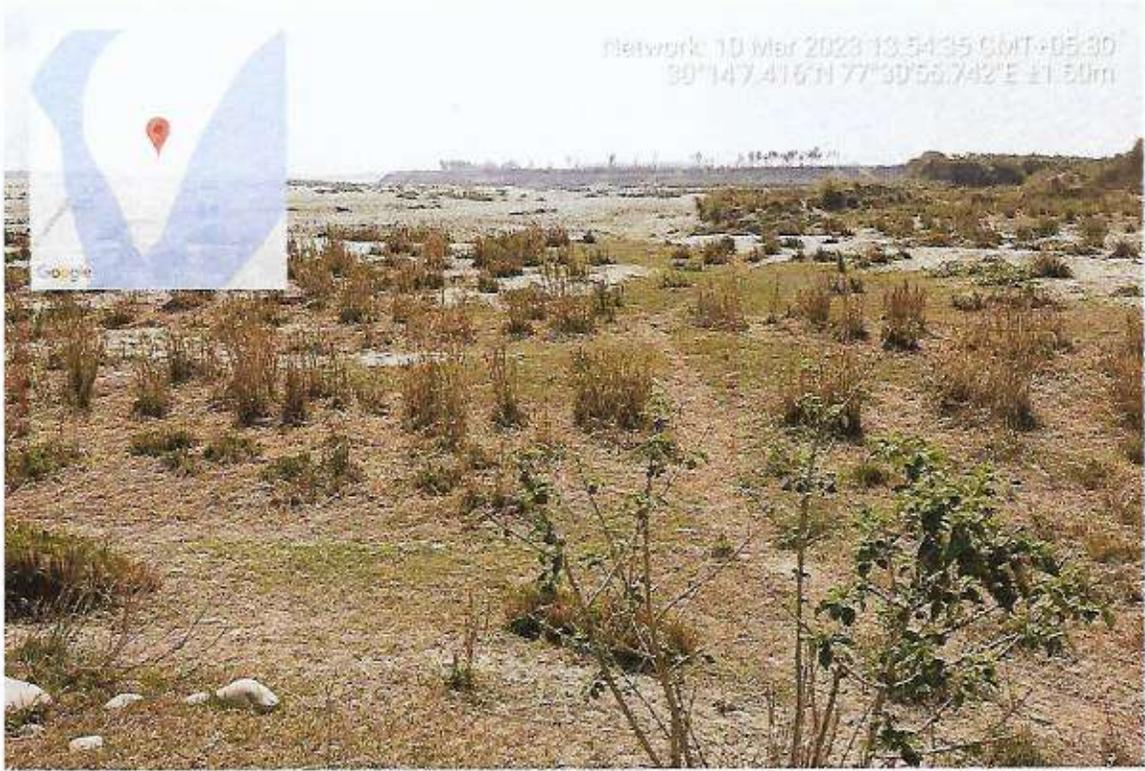


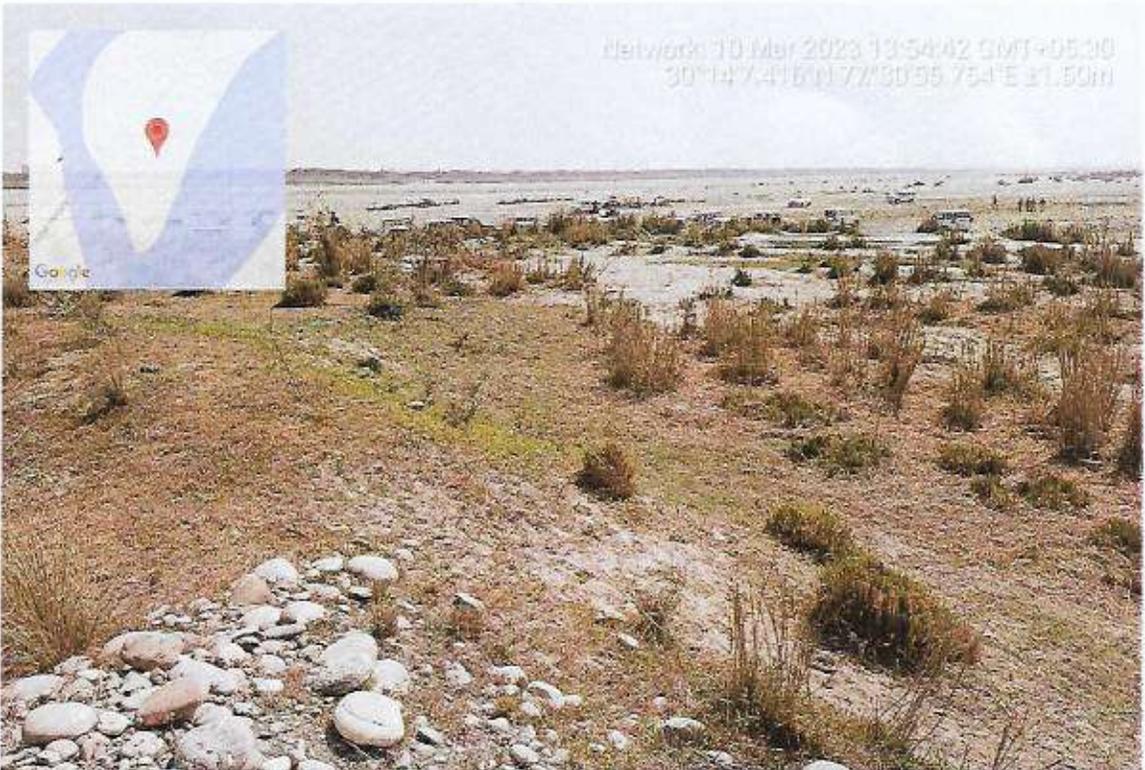


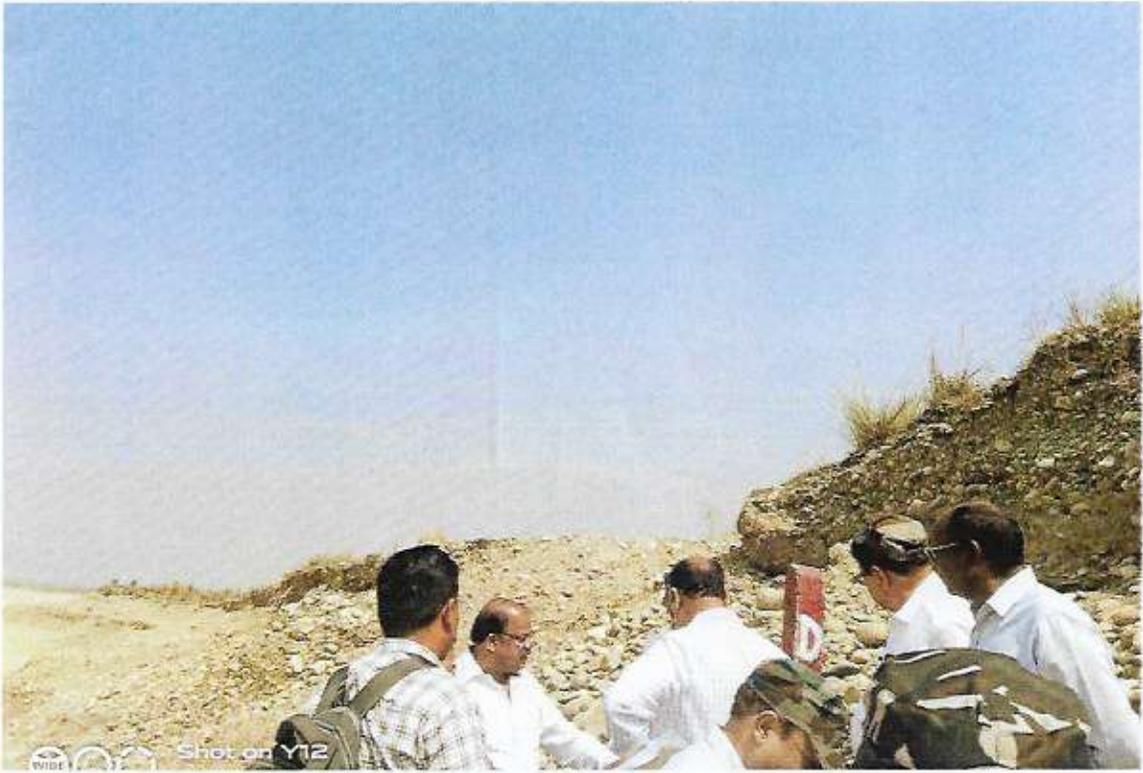


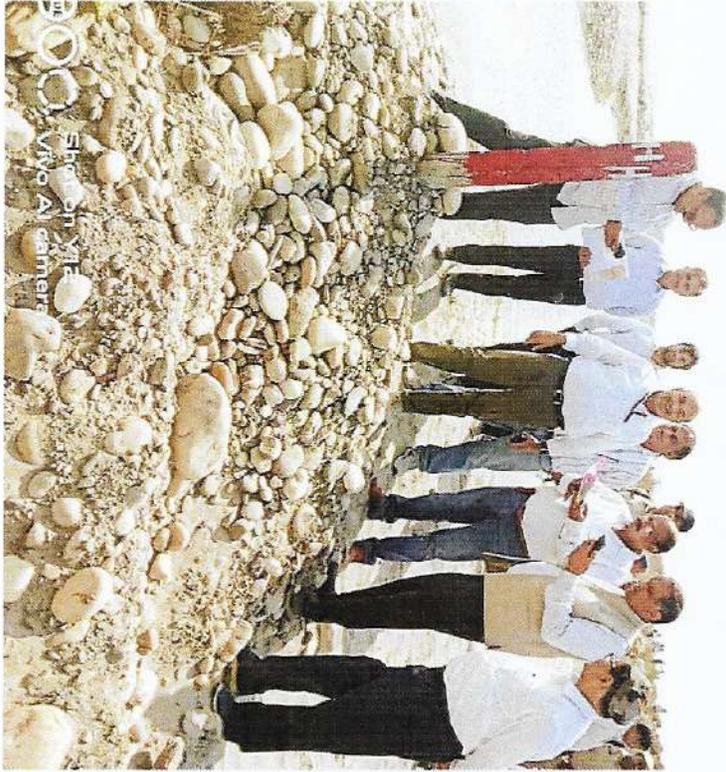












Shot on Y12



